

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RECHARGEKIT FINTECH PRIVATE LIMITED (FORMERLY KNOWN AS RECHARGEKIT COMMUNICATIONS PRIVATE LIMITED)

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Rechargekit Fintech Private Limited (formerly known as Rechargekit Communications Private Limited)
2.	Date of incorporation of corporate debtor	29 th October, 2015
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Cuttack
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U64202OR2015PTC019525
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: C/o M/s Rechargekit Communications Pvt Ltd, Esplande One Mall, Room No-725, 7th Floor, Rasulgarh, Bhubaneswar, Khordha, Orissa, India, 751010 Corporate Office: DSM-355, 3rd Floor, DLF Tower, 15 Shivaji Marg, Moti Nagar, New Delhi, 110015
6.	Insolvency commencement date in respect of corporate debtor	16.10.2026 (Order received on 20.10.2026)
7.	Estimated date of closure of insolvency resolution process	14.04.2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: CA Amarendra Kar Reg.No: IBBI/IPA-001/IP-P-02956/2025-2026/14557
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: At-Chandradeipur, Po-Salepur, Dist-Cuttack, Salepur Highschool, Cuttack, Orissa - 754202 E-mail: caamarendrakar@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Postal Address: At-Chandradeipur, Po-Salepur, Dist-Cuttack, Salepur Highschool, Cuttack, Orissa -754202 Process Email: rfl.cirp@gmail.com
11.	Last date for submission of claims	30.10.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Ascertainable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable

14.	Relevant Forms and Details of authorized representatives are available at:	Not Applicable
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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Rechargekit Fintech Private Limited on 16.10.2026.

The creditors of Rechargekit Fintech Private Limited, are hereby called upon to submit their claims with proof on or before 30th October 2026 to the interim resolution professional (IRP) at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Sd/-

Amarendra Kar

Interim Resolution Professional,

RechargeKit Fintech Private Limited

IBBI Regn. No: IBBI/ITA-001/IP-P-02956/2025-2026/14557

AFA Valid Upto: 31.12.2026

IBBI Reg. Address: At-Chandradeipur, Po-Salepur, Dist-Cuttack, Salepur Highschool, Cuttack, Orissa -754202

Process Email: rfil.cirp@gmail.com

Date and Place: 23/10/2026, Cuttack

ଓଡ଼ିଶା ବିଦ୍ୟୁତ୍ ଗଣି

ସଂଚାରଣ ନିଗମ लिड

(ଓଡ଼ିଶା ସରକାରଙ୍କ ଏକ ଅନୁଷ୍ଠାନ)

Regd. Office: OPTCL Tech Tower, Janpath, Saheed Nagar, Bhubaneswar-751007

ODISHA POWER TRANSMISSION CORPORATION LIMITED

(A Government of Odisha Undertaking)

E-TCN NO.-CPC-100/2026-27: Engineering, Supply, Erection, Testing & Commissioning of 1x 40MVA power transformer along with equipment installation of the same bay and 220kV equipment installation in 2nd CKT of Narendrapur feeder bay on existing structure at 220/33kV Grid S/S Tata MRSS on Turnkey contract basis in e-tendering mode only. The estimated cost of the tender is **Rs. 7,51,58,496.46/-**. The last date & time of Submission of Bid Dt. 13.11.2026 up to 12:45 P.M.

For details, visit OPTCL's official website
<http://www.optcl.co.in> and
www.tenderwizard.com/OPTCL. HIPR-68/2026-27

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Virtual VIRTUAL GLOBAL EDUCATION LIMITED
Global Education Ltd.
CIN:L67120DL1993PLC052256
Regd Office :- 1108, 11th Floor RG Trade Tower, Netaji Subhash Place,
Pitampura, New Delhi-110034
E-mail : cs@virtualeducation.co.in
Website: virtualeducation.co.in, Tel: 011-41522143

Members are hereby informed that pursuant to the provisions of Section 110 read with section 108 and other applicable provisions, if any, of the Companies Act, 2013 ("Act") read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("Rules"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("the Listing Regulations"), Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India ("SS"), each as amended, and in accordance with requirements prescribed by the Ministry of Corporate Affairs ("MCA") for holding general meetings/conducting postal ballot process through e-voting, vide General Circular No 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022, 10/2022 dated December 28, 2022 and 19/2023 dated September 25, 2023 (here in after collectively referred to as "MCA Circulars") and other applicable circulars and notifications issued (including any statutory modifications or re-enactment thereof for the time being in force and as amended from time to time), the Company has sent the Postal Ballot Notice on Tuesday, January 13, 2026 in electronic mode only, to all those Members whose names appeared in the Register of Members/List of Beneficial Owners as received from the depositories as on an Friday, September 16, 2026 i.e. Cut-off date and who have registered their email address with Company (in respect of shares held in physical form) and/or with their Depository Participants (in respect of shares held in dematerialized form) and made available to the Company by the respective Depositories. The requirements of sending physical copy of the Postal Ballot Notice to the Members have been dispensed with vide MCA Circulars. In terms of MCA Circulars, the communication of the assent or dissent of the members would take place only through the remote e-voting system.

The Company is providing facility to its members to cast their votes remotely, using the electronic voting system ("remote e-voting") through National Securities Depositories limited ("NSDL").

The documents pertaining to the business to be transacted through Postal Ballot Notice and referred there in, shall be available electronically for inspection by members upon request to the Company by sending email at cs@virtualeducation@gmail.com.

terms of MCA Circulars, to enable participation in the remote e-voting process by those members who have not yet registered their email address and to whom physical Postal Ballot Notice is not being sent, the Company has made arrangement with the Registrar & Share Transfer Agent for registration of email addressed in terms of aforesaid circulars.

Members holding shares in physical mode and who have not registered/ updated their email address with the Company are requested to register/ update the same by writing to the Company along with copy of signed request letter with details of name, address, folio number and attaching a self-attested copy of PAN card of the members at s@virtualeducation@gmail.com or to Registrar & Share Transfer Agent (RTA) Skyline Financial Services Private Limited at admin@skylinerita.com.

Members holding shares in demineralized mode are requested to register/ update their email address with the Depository Participants.

person whose name is recorded in the Register of Members/ List of Beneficial Owners (in case of electronic shareholding) maintained by the depositories as on the cut-off date shall be eligible to cast vote by remote e-voting only. The voting rights of members shall be in proportion to their shares of the paid up equity share capital of the Company as on the cut-off date. The remote e-voting period shall commence Friday, 23rd October, 2026 (09:00 A.M. IST) and ends on Saturday, 21st November, 2026 (05:00 P.M. IST). The remote e-voting module shall be disabled by NSDL for voting thereafter. Once the votes on resolutions are cast by their member, it shall not be permitted to change subsequently.

the remote e-voting facility provided by NSDL is available to the member at the link www.voting.nsdl.com which would enable the Members to cast their votes electronically. Details instructions and information relating to remote e-voting and registration of email addresses are set out in the Postal Ballot Notice sent to the Members and available on the website of the Company i.e. virtualeducation.co.in.

Mr. Shiva Nishad (Membership no.560019) Partner of M/s Krishan Rakesh & Co. (FRN 09088N) Practicing Chartered Accountant have been appointed as the scrutineer to conduct the postal ballot through remote e-voting process in a fair and transparent manner.

ne Resolutions, if approved, shall be deemed to have been passed on the last date of voting i.e. 21st November, 2026. The result of the Postal Ballot shall be declared by the Chairman of the Company or any other authorized person by him, on or before Monday, November 23, 2026 and communicated to the stock exchanges, depository, and shall also be displayed on the Company's website i.e. virtualeducation.co.in and on the website of NSDL i.e. www.evoting.nsdl.com.

In case of any queries, members may refer Frequently Asked Questions (FAQs) and remote e-voting user manual available at the download section of www.evoting.nsdl.com or call on: 022-488 7000 and 022-2499 7000 or send a request at evoting@nsdl.com.

By Order of the Board
Be VIRTUAL GLOBAL EDUCATION LIMITED
SD/-
Renu Malik
Company Secretary & Compliance Officer

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF RECHARGEKIT FINTECH PRIVATE LIMITED (FORMERLY KNOWN AS RECHARGEKIT COMMUNICATIONS PRIVATE LIMITED) RELEVANT PARTICULARS	
1. Name of corporate debtor	Rechargekit Fintech Private Limited (formerly known as Rechargekit Communications Private Limited)
2. Date of incorporation of corporate debtor	29th October, 2015
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Cuttack
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U64202OR2015PTC019525
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: C/o M/s Rechargekit Communications Pvt Ltd, Esplanade One Mall, Room No-725, 7th Floor, Rasulgarh, Bhubaneswar, Khordha, Orissa, India, 751010 Corporate Office: DSM-355, 3rd Floor, DLF Tower, 15 Shilpi Marg, Moti Nagar, New Delhi, 110015
6. Insolvency commencement date in respect of corporate debtor	16.10.2026 (Order received on 20.10.2026)
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8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: CA Amarendra Kar Reg. No: IBBI/IPA-001/IP-P-02956/2025-2026/14557
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: At-Chandradeipur, Po-Salepur, Dist-Cuttack, Salepur Highschool, Cuttack, Orissa -754202 E-mail: caamarendrakar@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Postal Address: At-Chandradeipur, Po-Salepur, Dist-Cuttack, Salepur Highschool, Cuttack, Orissa -754202 Process Email: rfi.cirp@gmail.com
11. Last date for submission of claims	30.10.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Ascertainable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. Relevant Forms and Details of authorized representatives are available at:	Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Rechargekit Fintech Private Limited on 16.10.2026. The creditors of Rechargekit Fintech Private Limited, are hereby called upon to submit their claims with proof on or before 30th October 2026 to the interim resolution professional (IRP) at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Amarendra Kar
 Interim Resolution Professional,
 Rechargekit Fintech Private Limited
 IBBI Regn. No: IBBI/IPA-001/IP-P-02956/2025-2026/14557
 AFA Valid upto: 31.12.2026
 IRP Address: At-Chandradeipur, Po-Salepur, Dist-Cuttack,
 Salepur Highschool, Cuttack, Orissa -754202
 Process Email: rfi.cirp@gmail.com



Dhanlaxmi Bank Ltd

No. 10185 A, Arya Samaj Road, Karol Bagh New Delhi-110005

See proviso to rule 8 (6)

Salute notice for sale of immovable properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorized Officer of Dhanlaxmi Bank Ltd Secured Creditor, will be sold on **"AS IS WHERE IS", "AS IS WHAT IS" AND "WHATEVER THERE IS"** basis on 18/11/2026 for recovery of Rs.86,82,391.73/- (Rupees Eighty Six Lakhs Eighty Two Thousand Three Hundred and Ninety One and Seventy Three Paise only) as on 30/09/2026 along with future interest and expenses due to the Dhanlaxmi Bank Ltd Secured Creditor from Mrs. Smitha Jayaraman & Mr. Jayaraman P.

Reserve Price & Earnest Money Deposits:

For Item No.1 Property: The reserve price will be Rs. 51,76,000/- (Rupees Fifty-One Lakhs Seventy-Six Thousand only) and the earnest money deposit will be Rs.5,17,600/- (Rupees Five Lakhs Seventeen Thousand and Six Hundred only).

For Item No.2 Property: The reserve price will be Rs.59,81,000/- (Rupees Fifty-Nine Lakhs and Eighty-One Thousand only) and the earnest money deposit will be Rs.5,98,100/- (Rupees Five Lakhs Ninety-Eight Thousand and One Hundred only).

Property Address with Description:

Item No.1 Property: Immovable Residential Flat No. E-12-A, **Second Floor** without roof right, Khasra No.10/20, Village Asalatpur, Jeevan Park, Uttam Nagar, New Delhi-110059 admeasuring area 900 sq.ft. in the name of Mrs. Smitha Jayaraman.

Item No.2 Property: Immovable Residential Flat No. E-12-A, **Third Floor** with roof right, Khasra No.10/20, Village Asalatpur, Jeevan Park, Uttam Nagar, New Delhi-110059 admeasuring area 900 sq.ft. in the name of Mrs. Smitha Jayaraman. **Excluding the movables such as furniture's, electric items, utensils etc., lying inside the flat.**

Boundry by: East: Gali, West: Road 20' feet, North: Portion of land, South: Plot no.11

For detailed terms and conditions of the sale, please refer to the link provided in Dhanlaxmi Bank's website i.e., www.dhan.bank.in

Date: New Delhi
Place: 21/10/2026

Dhanlaxmi Bank Ltd
Authorized Officer

Reg. off.: Office No. 301-302, 8/19, 3rd Floor, W.E.A. Pusa Lane, Karol Bagh, New Delhi-110005. **Corp. off.:** 714-717, 7th Floor, Tower B, World Trade Tower, Sector 16, Noida-201301, Uttar Pradesh, **Ph.:** +91 12090650/52/53/54/55, **Email:** info@csfinance.in, Legal@csfinance.in. Web.: www.csfinance.in

DEMAND NOTICE

Whereas the Borrower/Guarantor/s/Mortgagor/s mentioned hereunder had availed the financial assistance from **CSL Finance Limited (CSL)**, We state that despite having availed the financial assistance, the Borrower/Guarantor/s/Mortgagor/s (all singularly or together referred to as "Obligors") have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non-Performing Asset on the respective dates mentioned hereunder, in the books of CSL, consequent to the Authorized Officer of CSL under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued under Demand Notice on respective dates mentioned herein below under Section 13(2) of SARFAESI Act, 2002 calling upon the Obligors and/or their Legal Heir(s)/Legal Representative(s), to repay the amount mentioned in the notice together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc. until the date of payment within 60 days from the date of receipt of notices.

The Obligors are hereby informed by way of public notice about the same.

Name of Obligors/Legal Heir(s)/ Legal Representative(s)	Total Outstanding dues	Events
LAN: SMEAGR001001862 Borrower: Sonvir Singh Co-Borrower: Bal Mukund Co-Borrower/Security Provider: Karishma Co-Borrower: Mahesh Co-Borrower: Satto Address All At: Kukkhata, UP-283105	Rs. 7,07,054/- (Rupees Seven Lac Seventy Thousand Fifty-Four Only) As on 22/10/2026 plus future interest, penal interest, costs and charges	Date of Loan Agreement: 30-06-2024 Date of NPA 05-09-2026 Date of Demand Notice: 05-10-2026

Schedule Of Immovable/mortgaged Property(ies): All that piece and parcel of immovable property comprising of House Area Measuring 126.34 Sq. Mtrs., Part Of Gata No.1012K, Mauza Kukthala, Tehsil Kirawali & District Agra Uttar Pradesh. Along with 100% undivided, indivisible and impartible ownership rights/shares in the said plot of land, together with all rights, easements, privileges, appurtenances whatsoever belonging to or enjoyed therewith or appurtenant thereof, with fixtures, fittings electrical & sanitary fittings and necessary amenities.

Boundaries And Dimensions Of The Property Are As Under: As Per Title Documents North: Other House of Meena Ram & Pappu, South: Plot of Gyatri, East: 8 Feet Road, West: House of Nanhe Choudhary, **As Per Actual/Technical Valuation Report:** North: House of Mewa Ram, South: Plot of Asha, East: 8 Feet Wide Road & Sadar Exit, West: Plot of Nanhe Choudhary

The circumstances as aforesaid, the notice is hereby given to the Obligors and/or their Legal Heir(s)/Legal Representative(s) that If the said Obligor(s) shall fail to make payment to CSL, then CSL shall proceed against the above Secured Asset(s)/Immovable Property (ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences.

The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property(ies), whether by way of sale, lease or otherwise without the prior written consent of CSL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Date: 22.10.2026 **Sd/- Authorized Officer,**
Place : Agra (Uttar Pradesh) **CSL Finance Limited**

E-AUCTION SALE NOTICE
(In pursuance of Sec 35 of Insolvency and Bankruptcy Code, 2016
read with IBBI (Liquidation Process) Regulations, 2016)
HEMA ENGINEERING INDUSTRIES LIMITED

Hema Engineering Industries Limited is undergoing liquidation process pursuant to order of Hon'ble NCLT, Delhi dated 17-05-2022. Liquidator of Hema Engineering Industries Limited hereby invites, Eligible Bidder(s) for participation in E-auction Sale of Assets of Hema Engineering Industries Limited, listed herein, on 'As is Where is, Whatever There is and Without Recourse' basis as per the auction schedule stated herein and as per the detailed terms, conditions & process listed in Bid Documents which can be downloaded from <https://tbbi.baanknet.com/eauction-tbbi/home>

Lot No.	Lot Name	Location and Address	Reserve Price* (Rs.)	EMD (Rs.)	Incremental Bid Amount (Rs.)
1	Not Readily Realisable Assets	All the rights of corporate debtor under IA 3453/2021 filed under section 45 of the Insolvency & Bankruptcy Code, 2016 and pending before Hon'ble National Company Law Tribunal	6,42,60,486	64,26,048	10,00,000
*Excluding taxes, levies, charges, duties, transfer fees, stamp duty, registration fees etc.. No representation as to warranties and indemnities shall be made.					
E-Auction Schedule					
Auction Date			11-11-2026 (12.30 p.m. to 1:00 p.m.) with unlimited extensions of 5 minutes		
Schedule for Due Diligence / Inspection (with prior appointment)			23-10-2026 to 09-11-2026		
Last Date for Submission of Eligibility Documents			09-11-2026		
Last Date for Deposit of EMD			09-11-2026		
- Prospective Bidders would be required to create their own login id on the e-auction platform https://bbi.baanknet.com/eauction-ibbi/home. The requisite documents shall be uploaded on the e-auction platform and EMD shall be deposited through e-wallet on the e-auction platform. In case of any clarification, the Frequently Asked Questions (FAQs) and guidance documents as available on https://bbi.baanknet.com/eauction-ibbi/home may be referred. Interested Bidders can also reach out to Ph. No.: +91 8291220220 or Email ID: support.baanknet@psballiance.com for any assistance required with respect to e-auction platform. - Prospective bidders shall submit the requisite documents, including a declaration of eligibility under Section 29A of the IBC, 2016 through the electronic auction platform. Please note that the Liquidator shall verify eligibility of the Bidder under Section 29A of IBC, 2016 after completion of auction and in case the Bidder is found to be ineligible the EMD of the Bidder shall be forfeited - Bidders participating in the e-auction shall be deemed to have read through the Bid Process Document and accepted all terms and conditions including but not limited to terms and schedule for payment of bid amount, process for declaration of highest bidder including right of first refusal as applicable and forfeiture of amount deposited on failure to comply with the terms of the Bid Process Document					
SD/- Vikas Garg					
IBBI Regn No.: - IBBI/PA-001/IP-P01050/2017-2018/11733 Liquidator – Hema Engineering Industries Limited (In Liquidation) Email for correspondence – liquidator.hemaengg@gmail.com					



Branch Office: ICI Bank Ltd, Plot No. 409, Mohalla Chawani, Near Mahila Police Station, Civil Lines, Moradabad - 244001

PUBLIC NOTICE-TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET

[See proviso to Rule 8(6)]
[Notice for sale of immovable asset(s)]

E-Auction Sale Notice for the sale of immovable asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

This notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Physical possession of which has been taken by the Authorised Officer of ICI Bank Limited will be sold on 'As is where is', 'As is what is' and 'Whatever there is' as per the brief particulars given hereunder;

Sr. No.	Name of the Borrower(s)/ Co-Borrowers/ Guarantors/ Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of E-Auction
(A)	(B)	(C)	(D)	(E)	(F)	(G)
1.	Sarfraz Husain (Borrower), Shobana jahan (Co Borrower) Loan No. TBMDD00006706828	House Comprised In Gota No.791, Situated At Village Manu, Near Viksit Abadi Situated On Southern Side Of Saharanpur Railway Line Tehsil & District Moradabad, UP Area: 756 Sq Ft	Rs 27,49,876/- As on Oct 04, 2026.	Rs. 22,30,000/- Rs. 2,22,000/-	November 17, 2026 from 11:00 AM to 11:00 AM	November 30, 2026 from 11:00 AM to 12:00 Noon

The online auction will take place on the website (URL.Link=https://BidDeal.in/) of e-auction agency ValueTrust Capital Services Private Limited. The Mortgagees/ noticee are given a last chance to pay the total dues with further interest till November 27, 2026 before 05:00 PM failing which, this/these secured asset(s) will be sold as per schedule.

The Prospective Bidder(s) must submit the Earnest Money Deposit (EMD) Demand Draft (DD) (Refer Column E) at ICI Bank Ltd, Plot No. 409, Mohalla Chawani, Near Mahila Police Station, Civil Lines, Moradabad- 244001 on or before November 27, 2026 by 05:00 PM and thereafter they need to submit their offer through the above mentioned website only on or before November 27, 2026 by 05:00 PM with bank image of Bank acknowledged DD towards proof of payment of EMD. Kindly note, in case prospective bidder(s) are unable to submit their offer through the website then signed copy of tender documents may be submitted at ICI Bank Ltd, Plot No.409, Mohalla Chawani, Near Mahila Police Station, Civil Lines, Moradabad- 244001 on or before November 27, 2026 by 05:00 PM. Earnest Money Deposit DD/PO should be from a Nationalised/ Scheduled Bank in favour of "ICI Bank Limited" payable at Moradabad.

For any further clarifications with regards to inspection, terms and conditions of the e-auction or submission of tenders, kindly contact ICI Bank Limited On 9327273469/730494763

The Authorised Officer reserves the right to reject any or all the bids without furnishing any further reasons. For detailed terms and conditions of the sale, please visit www.icibank.com/m4p4s

Date: October 23, 2026, Place: Moradabad

Authorized Officer, ICI Bank Limited


HINDUJA HOUSING FINANCE LIMITED
 Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015.
 Branch Office: F8, First Floor, Mahalaxmi Metro Tower,
 Sector 4, Vaishali, Ghaziabad, 201019
 Email: auction@hindujahousingfinance.com

ZRM - Mr Amit Kaushik - 9587088333 • RLM - Mr Arun Mohan Sharma - 8800898999

APPENDIX- IV-A [Refer proviso to rule 8(6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

Security Interest Act, 2002 (hereinafter referred to as "the Act") read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules").

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below-described immovable property mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Hinduja Housing Finance Limited (Secured Creditor) having its Corporate Office at 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai – 600015 and one of its Office at: F8, First Floor, Mahalaksh Metro Tower, Sector 4, Vaishali, Ghaziabad, 201019, will be sold on **"As is Where is"** and **"What is What"** and **"Whatever there is"** basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers and guarantors. The sale will be done by the Authorized Officer through e-auction platform provided at the website: www.bankauctions.com

Date of Inspection of the property	:	05-11-2026, 14:00 hrs -17:00 hrs
EMD Deposition Last Date	:	06-11-2026, Till 17:00 hrs.
Date/Time of E-Auction	:	07-11-2026, 11:00 hrs -13:00 hrs

Sr. No.	Loan Account Number and Name of Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice u/s 13(2) Date and Amount Total O/S as on...	Date and Type of Possession	Reserve Price	
				EMD	
				Bid Increase Amount	
1.	Loan Account No. DL/GRN/PCK/A000000037 Mr. TARUN KUMAR (Borrower) Mr. LAXMI LAXMI (Co-Borrower) Description of the Immovable Property: Flat No-gf-4, Plot No-A-150, Rail Vihar Loni Ghaziabad, Flat No-gf-4, Plot No-A-150, Rail Vihar Loni Ghaziabad, Rural, Ghaziabad, Uttar Pradesh, India - 201003.	05-10-2024 And Rs 1015537/- as on 05-10-2024 Rs. 1015537/- as on 19-10-2026	21-03-2025 Physical Possession	Rs. 960000/- Rs. 960000/- Rs. 10,000/-	
2.	Loan Account No. DL/NCU/GHAU/A00000002568 Mr. HITENDER SHARMA (Borrower) Mrs. RINKI RINKI (Co-Borrower) Description of the Immovable Property: Entire Property, House No. 347, Kharsa No. 56 MI, Ultrachanal colony, Gram Shani, Pargana Loni, Shri Laxmi Narayan Mandir, Ghaziabad, Uttar Pradesh, 201003.	25-02-2025 And Rs 3791909/- as on 25-02-2025 Rs. 3791909/- as on 19-10-2026	14-07-2025 Physical Possession	Rs. 3191900/- Rs. 3191900/- Rs. 10,000/-	
3.	Loan Account No. DL/GRN/SRJP/A0000000239 Mrs. KAMLESH KAMLESH (Borrower) Mr. MANOJ MANOJ (Co-Borrower) Description of the Immovable Property: Flat LG-01,LIG, Lower Ground Floor Rear LHS, Kharsa No 1276, Plot No A-21, SLF Ved Vihar, Pargana and Tehsil Loni, Ghaziabad, Uttar Pradesh 201102.	16-06-2025 And Rs 1222333/- as on 16-06-2025 Rs. 122333/- as on 19-10-2026	15-10-2025 Physical Possession	Rs. 1008000/- Rs. 100800/- Rs. 10,000/-	
4.	Loan Account No. DL/GRN/OMCN/A0000000255 Mr. NILESH NILESH (Borrower) Mrs. SAROJ SAROJ (Co-Borrower) Description of the Immovable Property: Flat No GF-03, Ground Floor Rear RHS, Kharsa No 218, Plot No B-78, Rail Vihar Village Sadullabad, Pargana and Tehsil Loni, Rear Shiv Mandir, Ghaziabad, Uttar Pradesh, 201102.	08-07-2025 And Rs 1057516/- as on 08-07-2025 Rs. 1057516/- as on 19-10-2026	15-10-2025 Physical Possession	Rs. 1050000/- Rs. 105000/- Rs. 10,000/-	
5.	Loan Account No. DL/DLS/DLSD/A0000000322 Mr. PRAVEEN KUMAR (Borrower) Mr. BHARTI. (Co-Borrower) Description of the Immovable Property: First Floor With Roof, H.I.G. Flat No. 65A, Sector-2, 'Sadina', Situated At Vaishali Colony Ghaziabad, Tehsil and District Ghaziabad, U.P.	08-07-2025 And Rs 4723224/- as on 08-07-2025 Rs. 4723224/- as on 19-10-2026	26-10-2025 Physical Possession	Rs. 4203000/- Rs. 420300/- Rs. 10,000/-	

Mode of Payment :- Payment shall be made by demand draft in favour of **Hinduja Housing Finance Limited** payable at **Ghaziabad**.

TERMS & CONDITIONS OF ONLINE E-AUCTION SALE: 1. The Property is being sold on "As Is Where is," "As Is What is" and "Wherever there is" basis. The Seller has no liability or responsibility for the condition of the property. 2. The information specified in the E-Auction Sale Notice has been stated to the best of the information of the Secured Creditor and Secured Creditor shall not be answerable for any error, mis-statement or omission. Actual extent & dimensions may differ. 3. The E-Auction Sale Notice issued by the Secured Creditor is an invitation to the general public to submit their bids and the same does not constitute and will not be deemed to constitute any commitment or any representation on the part of the Secured Creditor. Interested bidders are advised to peruse the title deeds with the Secured Creditor and to conduct own independent enquiries/due diligence before submitting their bids. 4. Auction bidding can be done through the website of the Secured Creditor or through online electronic mode through the website: auction@hindujahousingfinance.com and https://www.bankauctions.com Or Auction provided by the service provider C1 India PVT.LTD, who shall arrange & coordinate the entire process of auction through the e-auction platform. 5. The bidders may participate in e-auction for bidding from their place of choice. Internet connectivity shall have to be ensured by bidder himself. Secured Creditor/service provider shall not be responsible for any technical glitch or any other reason which may affect the smooth functioning of the e-auction. 6. Bids submitted after the closing time of the e-auction prospective bidders must contact the Service Provider C1 India PVT.LTD, Plot No.68.3rd Floor, Sector-44, Gurgaon, Haryana-122003. (Contact Person: Mithalekh Kumar, Phone No. 7080804466, Email: delhi@india.com, Support Mobile Number -729198124/1125/126) 7. For participating in the e-auction sale the intending bidders should register their name at https://www.bankauctions.com/ and auction@hindujahousingfinance.com and receive advance and send the user id and password. Intending bidders are advised to change only the password immediately upon receiving it from the service provider. 8. The successful bidder shall be required to pay the balance amount of the bid to the Secured Creditor. 9. The balance amount mentioned above shall be payable by interested bidders through Demand Draft in favor of Hinduja Housing Finance Limited. 9. The intending bidders should submit the duly filled in Bid Form (format available on https://www.bankauctions.com/ and auction@hindujahousingfinance.com along with the Demand Draft remittance towards EMD in a sealed cover addressed to the Authorized Officer at Hinduja Housing Finance Limited, at F8, First Floor, Mahalaksh Metro Station, Connaught Place, New Delhi-110006. 10. The successful bidder shall be required to pay the balance amount of the bid to the Secured Creditor. Number (as mentioned above) for the property (as mentioned above). After expiry of the last date of submission of bids with EMD, Authorized officer shall examine the bids received by him and confirm the details of the qualified bidders (who have quoted their bids over and above the reserve price and paid the specified EMD with the Secured Creditor) to the service provider C1 India PVT.LTD to enable them to allow only those bidders to participate in the online internet bidding/auction proceedings at the place and time mentioned in E-Auction Sale Notice. 11. Inter-se bidding among the qualified bidders shall start from the time mentioned in the said notice. During the inter-se bidding period, the qualified bidders shall be allowed to place their bids. 12. The E-Auction shall be automatically extended by 10 Minutes each time if bid is made within 10 minutes from the last extension. 12. Bids once made shall not be cancelled or withdrawn. All bids made from the user id given to bidder will be deemed to have been made by him alone. 13. Immediately upon closure of E-Auction proceedings, the highest bidder shall confirm the final amount of bid quoted by him by E-Mail both to the Authorized Officer on his mail id and the Secured Creditor. 14. The successful bidder shall immediately i.e. on the same day or not later than next working day, as the case may be, pay a deposit of twenty five per cent. of the amount of the sale price, which is inclusive of earnest money deposited, if any, to the Authorized Officer conducting the sale. The balance amount of purchase price payable shall be on or before fifteen days of confirmation of sale of the immovable property. 15. In case of default in payment of balance stipulated amounts by the successful bidder/auction purchaser within the stipulated time, the sale will be cancelled and the amount already paid (towards EMD) will be returned to the bidder. 16. The successful bidder shall be required to pay the balance amount of the bid to the Secured Creditor. 17. The successful bidder shall be required to pay the balance amount of the bid to the Secured Creditor. 17. The Successful Bidder shall pay applicable TDS (out of Sale proceeds) and submit TDS certificate to the Authorized officer. 18. Municipal/Panchayat taxes, Electricity dues (if any) and other authorities dues (if any) has to be paid by the successful bidder before issuance of the sale certificate. Bids shall be made taking into consideration of all the statutory dues pertaining to the property. 19. The successful bidder shall be required to pay the balance amount of the bid to the Secured Creditor. 20. Applicable legal charges for conveyance, stamp duty, registration charges and other incidental charges shall be borne by the auction purchaser. 21. The Authorized officer may postpone/cancel the E-Auction Sale proceedings without assigning any reason whatsoever. In case the E-Auction Sale scheduled is postponed to a later date before 15 days from the scheduled date of sale, it will be displayed on the website of the service provider. 22. The decision of the Authorized Officer is final, binding and unquestionable. 23. If you have any queries, please contact Authorized Officer, at branch office at Hinduja Housing Finance Limited, at F8, First Floor, Mahalaksh Metro Station, Connaught Place, Ghaziabad, 201019. 25. This is also 15 (Fifteen) days' notice to the Borrower/Mortgagor/Guarantors of the above said loan account pursuant to rule 8(b) of Security Interest (Enforcement) Rules 2002, about holding of auction sale on the above-mentioned date/place.

Date: 23.10.2026, Place: Ghaziabad

Authorized Officer, Hinduja Housing Finance Limited

Special Instructions/Auction: Bidding in the last minute/seconds should be avoided by the bidders in their own interest. Neither Hinduja Housing Finance Limited nor its authorized officers shall be held responsible for any loss or damage suffered by the bidders in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements/alternatives such as back-up power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.



SHRIRAM ASSET RECONSTRUCTION PRIVATE LIMITED (SARPL)

(Acting in its' capacity as Trustee of various SARPL Trusts)

Regd. Office: Shriram House, No.4, Burkit Road, T. Nagar, Chennai – 600017
Corporate Office: Unit No. FF-A-05, A Wing , First Floor, Art Guild House, Phoenix Market City, LBS Marg, Kurla (West), Mumbai-400070
Phone No-1800 120 2389; customercare@shriramarc.com

PUBLIC NOTICE: E-AUCTION-CUM-SALE NOTICE OF IMMOVABLE PROPERTY

E-Auction for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 6.8 (6) and 9 of the Security Interest (Enforcement) Rules, 2002 as per Appendix-IV-I

Notice is hereby given to the public in general and in particular to the Borrower/s and Guarantor/s that the below described immovable properties mortgaged/ charged to secured creditor, now M/s Shriram Asset Reconstruction Private Limited, acting in capacity as Trustee of various SARPL Trust [pursuant to assignment of financial assets vide registered Assignment Agreements] (hereinafter referred to as "SARPL") under Section (5) of the SARFAEI Act having acquired the financial assets pertaining to various borrowers including the borrowers mentioned herein below together with the underlying security interest created thereon/ along with all the rights, title and interest thereupon from /Original Lender/Assignor M/s Truhome Finance Limited [Earlier known as Shriram Housing Finance Limited], the Physical Possession of which has been taken by the Authorized Officer of Original Lender/Assignor Shriram Asset Reconstruction Private Limited(SARCL), viz. secured creditor in capacity of Trustee of SARPL Trust, the assignees of the loan sanction and disbursed by Assignor/M/s Truhome Finance Limited [Earlier known as Shriram Housing Finance Limited], will be sold on "As is where is", "As is what is" and "Whatever there is" as per below mentioned auction schedule for recovery of the outstanding amount together with further interest, charges, cost, expenses etc. thereon to SARPL viz. secured creditor from the Borrowers & Guarantors, as mentioned in the table as per Rules 6.8, & 9 Security Interest (Enforcement) Rules, 2002.

Details of Borrowers and Guarantors, amount due, Short Description of the immovable property/ies and encumbrances, known thereon, if any, reserve price, earnest money deposit Increment Bid, Auction date and date of Inspection are also given as under:

Loan Account No., Trust Name & Name of Assignor/ Original Lender	Name of Borrowers/ Co-Borrowers/ Guarantors/Mortgagers	Date & Amount of 13(2) Demand Notice	Reserve Price (Rs.) & Bid Increment	Date & Time of Auction	Contact Person Details – (AO and Disposal team)		
SHLHGP RKD001405 Under Trust account No –SARCL – TRUST-5 with Truhome Finance Limited	Mr. Salman S/o Sh. Mohd Yunus Mrs. Fatima W/o Sh. Mohd Yunus	Demand Notice dated 12-Aug-2024 for a sum of Rs. 44,69,930/- (Rupees Forty Four Lakh Sixty Nine Thousand Nine Hundred and Thirty Only)	Rs. 26,37,300 /- Bid Increment: Rs.50,000 & such multiples	12th Nov. 2026	Mr. Debyjot: 9874702021 Sanjeev: 9810328494		
			Earnest Money Deposit (EMD) (Rs.) (10% of RP) = Rs. 2,63,730/-	Auction Time: 11:00 A.m. to 01.00 p.m.	Suresh Mittal: 9993587797		
			Last date for submission of EMD : 06-Nov-2026 at 10.00 a.m. to 2.00 p.m.	Inspection Date: 04-Nov-2026 at 02.00 p.m. to 5.00 p.m.			
DESCRIPTION OF MORTGAGED PROPERTIES All that piece and Parcel of Land bearing No. 244/A/26, Second Floor, Without roof right, Khasra No.469, measuring area 70 Sq. Yrds., Right of One Four- Wheeler and One Two - Wheeler parking on Slit/Floor, Village-Ghondoli, Illaga- Shahdra, Abadi of Shivaji Gali, Pandit Park, Delhi-110051.nBounded as: East- Property No.244/A/25; WestOther Property; North: Road 14 feet; South:Other Property.							
(1).For detailed Terms & conditions of the sale, bid form, & others may also visit website of secured creditor/Assignee/M/s Shriram Asset Reconstruction Private Limited at https://www.shriramarc.com or website of our auction agency at https://www.bankauctions.com of our auction agency C1 India Pvt. Ltd. Plot No. 68, 3rd Floor, Sector-44, Gurugram, Haryana- 122003. For any assistance, You may write email to on Email id: info@india.com or our business partner M/s Truhome Finance Limited at the given contact numbers given in the table. (2) The intending bidders have to submit their EMD amount to be deposited by way of DD in the name of SARCL-TRUST-5 and RTGS/NEFT in SARCL-TRUST 5; Bank Name: ICICI Bank Limited; Branch Address: Mumbai - Kamani Kurla West; Bank Account Number:196205004628; IFCL Code- ICICI001962. STATUTORY 15 DAYS SALE NOTICE UNDER RULE 9(1) PROVISO OF THE OF SECURITY INTEREST (ENFORCEMENT) RULES 2002] The borrowers/ mortgagors/ guarantors are hereby notified to pay the sum as mentioned above along with up to dated interest and ancillary expenses before the date of E-auction, failing which the property will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost.							
Place : Delhi Date : 23/10/2026			Sd/- Authorised Officer- (Shriram Asset Reconstruction Private Limited) Acting in its' capacity as Trustee of various SARPL Trusts				

AMCO INDIA LIMITED
CIN : LT4899ND1987PLC028035
Regd. Office: C-53/48, NEW FRIENDS
COLONY, NEW DELHI-110065
PH : 011-4201-480150
Email: amco.india@gmail.com
Website : www.amcoindialimited.com

NOTICE

Notice is hereby given that in pursuance of the Regulation 29 & 33 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirement) Regulations, 2015, the meeting of the Board of Directors of the Company scheduled to be held on Tuesday, the 27th day of October, 2026 at the Corporate Office of the company situated at C-53/44, Sector-57, Phase-I, Distt. Gurgaon Bhub Nagar, Noida, Uttar Pradesh-201301, inter-alia, to consider and approve the unaudited Financial Results of the company for the quarter & half year ended on 30th September, 2026.

This information is also available on the company's website at www.amcoindialimited.com and on the website of BSE Limited (www.bseindia.com).

For Amco India Limited

Place: New Delhi, U.P.
Date: 20.10.2026

Rajeev Gupta
Managing Director

Form No. INC-26
[Pursuant to Rule 30 the Companies
(Incorporation) Rules, 2014]

Advertisement for Change of Registered Office
of the company from the "State of New Delhi"
to "State of Uttar Pradesh"
**Before the Central Government / Regional
Director, Northern Region Directorate I**
In the matter of sub-section (4) of Section 13
of Companies Act, 2013 and clause (a) of
sub rule 5 of Rule 30 of the Companies
(Incorporation) Rules, 2014
And

On the matter of **EVA SOFT PRIVATE LIMITED** (CIN-U72900DL2017PTC318671) having its Registered Office At: 95, G-F, MAIN 2ND FLOOR, ROAD, BLK-E-3RD MOLAR BAND, EXTN., BADERPUR, SOUTH DELHI, NEW DELHI, DELHI, INDIA, 110044.

Notice is hereby given to the General Public that the company proposes to make application to the Central Government / Regional Director, Northern Region Directorate I under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extraordinary General Meeting held on 05/10/2026 to enable the company to change its Registered Office from "State of Delhi" to "State of Uttar Pradesh".

any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on MCA-21 Portal (www.mca.gov.in) or by filing instrument in compliance form or cause to be delivered or send by registered post or higher objections supported by affidavit to the registered office of the company. In the absence of grounds of opposition to the Regional Director, Northern Region Directorate 1 at the address: B-2 Wing, 2nd Floor, Paryavaran Bhawan, CGO Complex, New Delhi, India - 110 003, within fourteen days from the date of publication of the notice with a copy to the applicant company at the address: **Sanjeev Datta, National Highway 2, Main Market, South Delhi, K-3rd Mohar Badli Extn., Badli, Badli Post, BHK-2, New Delhi, India, 110044.** Email: sanjeevdatta@hotmail.com

EVA SOFT PRIVATE LIMITED
Date : 23/10/2026
Place : New Delhi

AMAN SHARMA
(Director)
DIN: 09790803

Form No. INC-25A
Advertisement to be published in the
newspaper for conversion of public
company into a private limited company
Before the Regional Director, Ministry
of Corporate Affairs
Northern Region Directorate II, Chandigarh
In the matter of the Companies Act, 2013
Section 14 of Companies Act, 2013 and
Rule 41 of the Companies (Incorporation)
Rules, 2014

AND
in the matter of M/s Affidabile Arbitrator
And Conciliators Limited having it
registered office at Second Floor, Plot
No. C 3376, Greenfield Colony, Sector-C
NHPC Colony, Faridabad, Haryana, India
121010.

Notice is hereby given to the general public that the company intending to make an application to the Central Government under section 14 of the Companies Act, 1956 read with aforesaid rules and in pursuance of the order of the court in the case of the company in terms of the special resolution passed at the Annual General Meeting held on 30th September 2026 to enable the company to give effect for such conversion. Any person whose interest is likely to be affected by the proposed change/status of the company may deliver or cause to be delivered or send by registered post of his objections supported by an affidavit stating the nature of his interest and grounds of opposition to the concerned Regional Director at the address 3RD FLOOR, SECTOR-27B, CHANDIGARH-160019 within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office or the address mentioned below.

Address of Registered Office:
 Second Floor, Plot No. C 3376, Greenfield Colony, Sector-C, NHPC Colony, Faridabad, Haryana, India, 121010

For and on behalf of the
M/s Affidable Arbitrator
And Conciliators Limited
BAL KISHAN AGGARWAL
Date: 22.10.2026 (DIRECTOR)
Place: Faridabad DIN: 0137662

...continued from previous page.

ASBA* | Simple, Safe, Smart way of Application!!!

*Applications Supported by Blocked Amount ("ASBA") is a better way of applying to offers by simply blocking the fund in the bank account.

For further details, check section on ASBA.

Mandatory in public issues.
No cheque will be accepted.



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PNB Housing Finance
Punjab National Bank
Housing Finance Ltd.

Read. Off- 9th Floor, Antriksh Bhawan, 22, K.G. Marg, New Delhi-110001, Ph:- 011-23357171, 23357172, 23705414, Web:- www.pnbhousing.com

Branch Address: No. 1 & 2 Bhawan Mall, BMO Bhawan Mall, SI, Sheela Nagar, Opp. Market Building, Bhubaneswar - 751007, Odisha.

NOTICE UNDER SECTION 13(2) OF CHAPTER III OF SECURITISATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002, READ WITH RULE 3(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 AMENDED AS ON DATE

We, the PNB Housing Finance Ltd. (hereinafter referred to as "PNBHFL") had issued Demand notice U/s 13(2) of Chapter III of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as the "Act"). The said Demand Notice was issued through our Authorized Officer, to you all below mentioned Borrowers/Co-Borrowers/Guarantors since your account has been classified as Non-Performing Assets as per the Reserve Bank of India/National Housing Bank guidelines due to nonpayment of instalments/ interest. The contents of the same are the defaults committed by you in the payment of instalments of principals, interest, etc. The outstanding amount is mentioned below. Further, with reasons, we believe that you are evading the service of Demand Notice and hence this Publication of Demand Notice which is also required U/s 13(2) of the said Act. You are hereby called upon to pay PNBHFL within a period of 60 days of the date of publication of this demand notice the aforesaid amount along with up-to-date interest and charges, failing which PNBHFL will take necessary action under all or any of the provisions of Section 13(4) of the said Act, against all or any one or more of the secured assets including taking possession of the secured assets of the borrowers and guarantors. Your kind attention is invited to provisions of sub-Section (6) of Section 13 of the Act of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 where under you can tender/pay the entire amount of outstanding dues together with all costs, charges and expenses incurred by the PNB HFL only till the date of publication of the notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty. Please also note that if the entire amount of outstanding dues together with the costs, charges and expenses incurred by the PNB HFL is not tendered before publication of notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty, you may not be entitled to redeem the secured asset(s) thereafter. FURTHER you are prohibited U/s 13(1) of the said Act from transferring either by way of sale, lease or in any other way the aforesaid secured assets.

Loan Ac No(s) & Branch	Name & Address of Borrower & Co-borrower	Name & Address of Guarantor	Property(ies) Mortgaged	Date of Demand Notice & NPA Date	Amount O/s as on date Demand Notice
NHLBBSR002371122077, B.O.: Bhubaneswar	Saroj Kumar Bhuyan and Sunita PO Bhampur, Bhampur Dahalaabad, Near Resonance Residential College, Cuttack NA No. 614/3140, PS Cuttack Sadar, Mouza Nuapada, Tahasil Cuttack, 753010	Mr. S. K. Bhuyan, PO Bhampur, Bhampur Dahalaabad, Near Resonance Residential College, Cuttack NA No. 614/3140, PS Cuttack Sadar, Mouza Nuapada, Tahasil Cuttack, 753010	New Khata No.-614/3140, New Plot No.-1275, Old Khata No.-614/1, Old Plot No.-1275, Sabaka Khata No.-195, Sabaka Plot No.-1022 District-Cuttack, Tehsil- Cuttack Sadar, Mouza-Nuapada, Police Station- Cuttack Sadar, Area as per new RO/- 3.2 Decmal which is about 3.2 x 435.95 = 1395.24 square feet. Bounded by:- East-Plot No.-1276, West-Plot No.-1274, North-Plot No.-1418 & 1419 South-Plot No.-1278	07-Oct-2026	Rs. 19,98,557.00 (Rupees Nineteen Lakh Ninety-Eight Thousand Five Hundred Sixty Seven Only) due as on 07-Oct-2026

Sd/- AUTHORIZED OFFICER, PNB HOUSING FINANCE LIMITED



Aadhar Housing Finance Ltd.
Corporate Office : Office Nos. 501 & 503, 5th Floor, Lightbridge, Saki Vihar Road, Andheri East, Mumbai Suburban (District), Maharashtra- 400072
Bhubaneswar Branch Office: 2nd Floor, 45-46, Ashok Nagar, Janpath, Bhubneshwar - 751009 (Odisha)

POSSESSION NOTICE Appendix IV (for immovable property)

Whereas, the undersigned being the Authorized Officer of Aadhar Housing Finance Limited (AHFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of Power conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice (s) issued by the Authorised officer of the company to the Borrower(s)/Guarantor(s) mentioned herein below to repay the amount mentioned in th notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s)/Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section(4) of the Section 13 of the said Act said Act read with rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of AHFL for an amount as mentioned herein under with interest thereon.

S. N.	Name of the Branch / Borrower(s) /Co Borrower(s)	Description of Secured Asset (immovable property)	Demand Notice Date and Amount	Date of Possession
1.	(Loan Code 00900001061 of Bhubaneswar Branch), Bhabani Ranjan Das (Borrower) Bijay Laxmi Das (Co-Borrower) Ramesh Chandra Tareni (Guarantor)	All That Piece And Parcel Of Land Having Area Of Ac0.08DcmI Vide Khata No- 375, Plot No-429, Situated At Mouza- Otrassan, Tahasil- Gop, Ps- Gop (As Per Deed), Dist- Puri, Bounded By:- East:- Road, West:- Ramachandra Das, North:- Buyer, South:- Jagannath Mohanty	13-05-2026 Rs. 16,53,490/-	21-10-2026

Place: Bhubaneswar; Date: 23-10-2026

Authorised Officer, Aadhar Housing Finance Limited

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SARASWATI COMMERCIAL (INDIA) LIMITED
CIN: L51909MH1983PLC166605
Regd. Office: 209/210, Arcadia Building, 2nd Floor, 195, Nariman Point, Mumbai - 400 021 Telephone: 022-40198600.
Email id: saraswati.investor@gcvl.in, Website: www.saraswaticommercial.com

NOTICE OF LOSS OF SHARE CERTIFICATE

Notice is hereby given that the following share certificate(s) issued by the Company are stated to have been lost or misplaced and the registered shareholder(s) thereof have applied for issue of duplicate share certificate(s). Notice is hereby given that the Company shall proceed with issuance of the securities in dematerialized form in lieu of duplicate share certificate(s) unless a valid objection is received by the Company within 15 days from the date of publication of this notice. No claims will be entertained by the Company with respect to the original share certificate(s) subsequent to the issue of duplicates thereof.

Folio No.	Name of the shareholder(s)	Kind of securities and face value	No of Securities	Certificate No.	Distinctive Nos.
X7M00 01021	Menka Advani Rajkumari Bhagia	Equity Shares Of Rs. 10 Each	83	A2595	650711 650793

Any person who has/have a claim in respect of the said certificate(s) should lodge his/her/ their claim with all supporting documents with the Company at its registered office or its Registrar and Transfer Agents: MUFG Intime India Private Limited at C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli West, Mumbai- 400 083. If no valid and legitimate claim is received within 15 days from the date of publication of this notice, the Company shall proceed with issuance of securities in dematerialized form without further reference in lieu of duplicate share certificate(s) to the person listed above and no further claim would be entertained from any other person(s).

Place: Mumbai For Saraswati Commercial (India) Limited
Date: 22.10.2026 Avani Sanghavi
Company Secretary & Compliance Officer
Membership No.: A29108



FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF RECHARGEKIT FINTech PRIVATE LIMITED (FORMERLY KNOWN AS RECHARGEKIT COMMUNICATIONS PRIVATE LIMITED)

RELEVANT PARTICULARS

1. Name of corporate debtor	Rechargekit Fintech Private Limited (formerly known as Rechargekit Communications Private Limited)
2. Date of incorporation of corporate debtor	29th October, 2015
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Cuttack
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U64202OR2015PTC019525
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: C/o M/s Rechargekit Communications Pvt Ltd, Esplanade One Mall, Room No-725, 7th Floor, Rasulgarh, Bhubaneswar, Khordha, Orissa, India, 751010 Corporate Office: DSM-355, 3rd Floor, DLF Tower, 15 Shivaji Marg, Moti Nagar, New Delhi, 110015
6. Insolvency commencement date in respect of corporate debtor	16.10.2026 (Order received on 20.10.2026)
7. Estimated date of closure of insolvency resolution process	14.04.2027
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: CA Amarendra Kar Reg.No: IBSI/PA-001/IP-P-02956/2025-2026/14557
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: At-Chandradeipur, Po- Salepur, Dist-Cuttack, Salepur Highschool, Cuttack, Orissa -754202 E-mail: caamarendrakar@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Postal Address: At-Chandradeipur, Po-Salepur, Dist-Cuttack, Salepur Highschool, Cuttack, Orissa -754202 Process Email: rfil.cirp@gmail.com
11. Last date for submission of claims	30.10.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Ascertainable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. Relevant Forms and Details of authorized representatives are available at:	Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Rechargekit Fintech Private Limited on 16.10.2026. The creditors of Rechargekit Fintech Private Limited, are hereby called upon to submit their claims with proof on or before 30th October 2026 to the interim resolution professional (IRP) at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in form, by post or by electronic means. **Submission of false or misleading proofs of claim shall attract penalties.**

Sd/-
Amarendra Kar
Interim Resolution Professional,
Rechargekit Fintech Private Limited
IBSI Regn. No: IBSI/PA-001/IP-P-02956/2025-2026/14557
AFA Valid Upto: 31.12.2026
IBBI Reg. Address: At-Chandradeipur, Po-Salepur, Dist-Cuttack, Salepur Highschool, Cuttack, Orissa -754202
Process Email: rfil.cirp@gmail.com

Date 23/10/2026, Place: Cuttack



JANA SMALL FINANCE BANK
(A Scheduled Commercial Bank)

Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. Branch Office: Ground and 2nd Floor, Ratna Mandap, Link Road, Arundaya Market, Cuttack, Odisha-753012

E-AUCTION NOTICE

PUBLIC NOTICE FOR SALE THROUGH E-AUCTION UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT (SARFAESI ACT) 2002, READ WITH PROVISIO RULE 8(6) & 9 OF SECURITY INTEREST (ENFORCEMENT) RULES 2002.

The undersigned as authorised officer of **Jana Small Finance Bank Limited** has taken possession of the following property in exercise of powers conferred under section 13(4) of the SARFAESI ACT. The Borrower in particular and public at large are informed that **online auction (e-auction)** of the mortgage property in the below mentioned account for realisation of dues of the Bank will be held on **"AS IS WHERE IS BASIS"** and **"AS IS WHAT IS BASIS"** on the date as prescribed as here under.

Sr. No.	Loan Account Number	Name of Original Borrower/ Co-Borrower/ Guarantor	Date of 13-2 Notice	Date of Possession	Present Outstanding balance as on 05.10.2026	Date & Time of Inspection of the property	Reserve Price in INR	Earnest Money Deposit (EMD) in INR	Date and Time of E-Auction	Last Date, Time & Place for Submission of Bid
1	33229610000261	1) Mr. Ranjit Kumar Bose, 2) Mrs. Namita Bose	17/06/2026	23/09/2026	Rs.39,97,260.00 (Rupees Thirty Nine Lakh Ninety Seven Thousand Two Hundred Sixty)	25.11.2026 09:30 AM to 05:00 PM	Rs.30,92,572/- (Rupees Thirty Lakh Ninety Two Thousand Five Hundred Seventy Two Only)	Rs.3,09,257/- (Rupees Three Lakh Nine Thousand Two Hundred Fifty Seven Only)	26.11.2026 Time: 11:30 AM	25.11.2026 Before 5.00 PM Jana Small Finance Bank Ltd., Ground and 2nd Floor, Ratna Mandap, Link Road, Arundaya Market, Cuttack, Odisha-753012

Details of Secured Assets: All that piece and parcel of the immovable property bearing Khata No.191/161, Plot No.58/738, Area 0.060 Dec. from Old Account No.191/130, Mouza Narapada, Tahasil Tangichoudwar, PS Tangi, PS No.77, Dist. Cuttack, Odisha, with all buildings and structures thereonand all plant and machinery attached to the earth or permanently fastened to anything attached to the earth, both present and future. **East:** Road, **West:** Laba Nayak, **North:** Urmila Jena, **South:** Nurul Line Khan.

The properties are being held on **"AS IS WHERE IS BASIS"** & **"AS IS WHAT IS BASIS"** and the E-Auction will be conducted **"On Line"**. The auction will be conducted through the Bank's approved service provider **M/s. 4 Closure** at the web portal <https://bankauctions.in> & www.foreclosureindia.com. For more information and For details, help, procedure and online training on e-auction, prospective bidders may contact **M/s. 4 Closure; Contact Mr. T. Jaya Prakash Reddy Contact Number: 8142000064, Email id: info@bankauctions.in/ prakash@bankauctions.in**

For further details on terms and conditions to take part in e-auction proceedings and any for any query relating to property please contact **Jana Small Finance Bank authorized officers Mr. Ashutosh Gautam (Mob. No.7992486673), Mr. Ranjan Naik (Mob. No.6362951653) & Mr. Kaushik Bag (Mob. No.7019949040)**, to the best of knowledge and information of the Authorised Officer, there are no encumbrances on the properties. However the intending bidders should make their own independent inquiries regarding the encumbrances, title of property put on prior to submitting their bid. No conditional bid will be accepted. This is also a notice to the above named Borrowers/ Guarantor/s/ Mortgagors about e-auction scheduled for the mortgaged properties. The Borrower/ Guarantor/ Mortgagor are hereby notified to pay the sum as mentioned above along with up to date interest and ancillary expenses before the date of auction, failing which the property will be sold and balance dues if any will be recovered with interest and cost.

Date: 22.10.2026, Place: Cuttack

Sd/- Authorized Officer, Jana Small Finance Bank Limited

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY. THIS IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. THIS PUBLIC ANNOUNCEMENT IS NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

(Please scan this QR code to view the Draft Red Herring Prospectus)

SILLVERTON INDUSTRIES LIMITED

(Formerly known as Silverton Industries Private Limited and Silverton Pulp and Papers Private Limited)

Our Company was originally incorporated as 'Silverton Pulp & Papers Limited', as a public limited company under the Companies Act, 1956, pursuant a certificate of incorporation dated May 15, 1995 issued by the RoC. Pursuant to a resolution passed by our Board of Directors at its meeting held on March 6, 2025 and a special resolution passed by our Shareholders at the EGM held on March 28, 2025, the name of our Company was changed to 'Silverton Industries Private Limited', and a fresh certificate of incorporation dated April 22, 2025, was issued by the RoC. Subsequently, our Company was converted from a private limited company to a public company, pursuant to a resolution passed by the Board of Directors at its meeting held on April 22, 2025 and a special resolution passed by our Shareholders at the EGM held on April 22, 2025, consequent to which, the name of Company was changed to 'Silverton Industries Limited' and a fresh certificate of incorporation dated May 8, 2025 was issued by the Registrar of Companies, Central Processing Centre. For details in relation to changes in the name of our Company and registered office of our Company since incorporation till date, see *"History and Certain Corporate Matters"* on page 242 of the DRHP (as defined hereinafter).

Corporate Identity Number: U21093UP1995PLC018048
Registered and Corporate Office: 9th KM, Bhopa Road, Muzaffarnagar-251001, Uttar Pradesh, India.
Tel: +91-8941094000; **Contact Person:** Ravikant, Company Secretary and Compliance Officer; **E-mail:** cs@silvertonindustries.com; **Website:** www.silvertonindustries.com

NOTICE TO INVESTORS

This is in relation to the draft red herring prospectus dated June 27, 2025 read with the addenda dated February 3, 2026 and August 13, 2026 ("DRHP") filed by the Company with the Securities and Exchange Board of India ("SEBI"), BSE Limited and National Stock Exchange of India Limited ("Stock Exchanges"), in connection with the Offer.

Potential Bidders may note the following:

Pursuant to the dissolution of Naresh Chand Jain (HUF), a member of our Promoter Group, an aggregate of 3,504,000 Equity Shares held by it were transferred to its members, namely Rajeev Jain and Sanjeev Jain, our Promoters, and Arun Kumar Jain, a member of our Promoter Group ("Transfers"). The details of the Transfers have been provided below:

Sr. No	Name of Transferor	Name of Transferee	Date of Transfer	No of Equity shares transferred	Percentage of pre-offer Equity Share capital of our Company* (%)	Transfer Price	Consideration amount (₹ in million)	Whether the Transferee is connected with the Company, Promoters, Promoter Group, Directors, Key Managerial Personnel, Group Companies, and the directors or key managerial personnel of the Group Companies
1	Naresh Chand Jain HUF	Rajeev Jain	October 21, 2026	1,168,000	0.48	-	-	Yes
2	Naresh Chand Jain HUF	Sanjeev Jain	October 21, 2026	1,168,000	0.48	-	-	Yes
3	Naresh Chand Jain HUF	Arun Kumar Jain	October 21, 2026	1,168,000	0.48	-	-	Yes

*Pre-offer share capital refers to the issued, subscribed and paid-up equity share capital of our Company as on the date of the DRHP.

The details of the shareholding of our Promoters, Rajeev Jain and Sanjeev Jain and Promoter Group Arun Kumar Jain, prior to and subsequent to the Transfer are set forth below:

Sr.No	Name of Shareholder	Pre- Transfer shareholding		Post – Transfer shareholding	
		No. of Equity shares held	Percentage of pre-offer share capital of our Company (%)	No. of Equity Shares held	Percentage of pre-offer share capital of our Company (%)
Promoters and member of Promoter Group					
1.	Rajeev Jain	31,197,120	12.71	32,365,120	13.19
2.	Sanjeev Jain	Nil	Nil	1,168,000	0.48
3.	Arun Kumar Jain	Nil	Nil	1,168,000	0.48
Total		31,197,120	12.71	34,701,120	14.14

This Notice should be read in conjunction with the DRHP. This Notice does not purport to, and does not, reflect all changes that have occurred since the filing of the DRHP. Accordingly, it does not include all changes and updates that will be incorporated in the red herring prospectus and the Prospectus to be filed with the RoC and thereafter with SEBI and the Stock Exchanges, as applicable.

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE OFFER
	
Pantomath Capital Advisors Private Limited Pantomath Nucleus House, Saki Vihar Road, Andheri East, Mumbai – 400072, Maharashtra, India Tel: 180 088 98711, E-mail: silverton ipo@pantomathgroup.com Investor Grievance E-mail: investors@pantomathgroup.com Website: www.pantomathcapital.com Contact person: Ashish Baid / Ritui Agarwal SEBI Registration No.: INM000012110	Bigshare Services Private Limited S6-2, 6 th Floor, Pinnacle Business Park, Mahakali Caves Road, next to Ahura Centre, Andheri East, Mumbai - 400 093, Maharashtra, India Tel: +91 22 6263 8200, E-mail: ipo@bigshareonline.com Investor grievance e-mail: investor@bigshareonline.com Website: https://www.bigshareonline.com, Contact person: Jibu John SEBI registration number: INR000001385

All capitalised terms used in this Notice shall, unless specifically defined herein or unless the context otherwise requires, have the meaning ascribed to them in the DRHP and this Notice.

For **Silverton Industries Limited** (Formerly known as Silverton Industries Private Limited and Silverton Pulp and Papers Private Limited) (On behalf of the Board of Directors)
Sd/-
Ravikant,
Company Secretary and Compliance Officer

SILLVERTON INDUSTRIES LIMITED (Formerly known as Silverton Industries Private Limited and Silverton Pulp and Papers Private Limited) is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the DRHP dated June 27, 2025 read with addenda thereto with SEBI and the Stock Exchanges. The DRHP is available on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e., BSE at www.bseindia.com and NSE at www.nseindia.com and is available on website of the Company at www.silvertonindustries.com and the website of BRLM, i.e., Pantomath Capital Advisors Private Limited at www.pantomathcapital.com. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section entitled "Risk Factors" on page 38 of the DRHP and the details set out in the RHP, when filed. Potential investors should not rely on the DRHP or this Notice for making any investment decision. This announcement does not constitute an offer of the Equity Shares for sale in any jurisdiction, including the United States, and the Equity Shares may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws in the United States. Accordingly, the Equity Shares are being offered and sold outside the United States in offshore transactions in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales are made.

Adfactors

ବାରହାତ ଖଡ୍ଗ ଓ ପାଢ଼କ ଶୌଭାୟାତ୍ମାର ସହର ପରିକ୍ରମା

କୂଆଁରମୁଣ୍ଡା ଠାରେ ରାବଣ ଯୋଡ଼ି ଉତ୍ସବ ପାଳିତ

ରାଉରକେଲା, ୨୨।୧୦: ପ୍ରତ୍ୟେକ ବର୍ଷ ଭଲ ଚଳନ ବର୍ଷ ବାରହାତ ଖୁବ୍ ଶୋଭାଯାତ୍ରା ପରେକ୍ଷା ବା ସ୍ଥିତ ଖୁବ୍ ଭବନକୁ ବାହାରି ସହର ପ୍ରବେଶ କରିଥିଲା । ଖୁବ୍ ଭଲବନ ପରେ ପରେ ୧୦ ଟା ସୁଦ୍ଧା ସମସ୍ତ ନାଟିନିର୍ମମ ସମ୍ପନ୍ନ କରାଯିବା ପରେ ମହାସଭାର ଉପଦେଷ୍ଟା ହରିବର ରାଉରକେଲା, ଟା ଯୁ ବି କେନା, ଗୋପବନ୍ଧୁ ବଳ, ପ୍ରାନ୍ତର ସଭାପତି ରାବନା ପ୍ରସାଦ ନାୟକ, ପ୍ରଭାତ ମହାପାତ୍ର, କାର୍ଯ୍ୟକାରୀ ସଭାପତି ଉପେନ୍ଦ୍ର ନାୟକ, ସାଧାରଣ ସମ୍ପାଦକ ଶଶିଧର ପାତ୍ର, ପ୍ରତିଷ୍ଠାତା ସଦସ୍ୟ ଯଦୁନାଥ ସ୍ୱାଇଁ,ବରିଷ୍ଠ ସଦସ୍ୟ ସୁରେନ୍ଦ୍ର ରାଉତ କ ଗୋସ୍ୱାମିରେ ଏକ ମୋଟର ସାଇକେଲ ଶୋଭାଯାତ୍ରା ଖୁବ୍ ଭଲବନକୁ ବାହାରି ସେବେର ୨ ବିଜୁ ପଟ୍ଟନାୟକ,ଆମାଗାନ ନିକଟସ୍ଥ ଉତ୍କଳମଣି ଗୋପବନ୍ଧୁ ଦାସ, ଉତ୍କଳବନ ସମ୍ପ୍ରସ୍ଥାପକ ସିଦ୍ଧପାତ୍ର ଉପେନ୍ଦ୍ର ରାଞ୍ଜନ ପ୍ରିତିମୂର୍ତ୍ତି ତେଜ ମାଳ୍ୟାଗଣକ ପରେ ସେବେର ୧ ଟା କାର୍ଯ୍ୟକର ଛକ, ସେବେର ୧ ଦୁର୍ଗା ପୂଜା କେନା ହୋଇ ରାଉରକେଲା ଜୁକ, ସେବେର ୬ ଛାନ୍ଦାତ ଷ୍ଟାଡିୟମ, ସେବେର ୪ ସୁରୁତି ବନାର ହାଇଲ ଅନୁଷ୍ଠାନର ଖୁବ୍ ଭଲବନ ଫେରି ଥିଲା । ଅନୁଷ୍ଠାନର ଶ୍ରଦ୍ଧାଳୁ କର୍ମଚାରୀ ୬ ରାଶି ଶୁକରବଜା ମହିଳା ସଂଗଠନର ସମସ୍ତ ମହିଳା



ଏକ ଡିଜାଇନର ଶାଢ଼ୀ ପିନ୍ଧି ଏହି ଶୋଭାଯାତ୍ରାରେ ଅଂଶଗ୍ରହଣ କରିଥିଲେ । ଏହାପରେ ସମସ୍ତେ ପ୍ରସାଦ ସେବନ କରି ଏହାଯାଏତ ହୋଇଥିଲେ । ସେହିପରି ଗାଉରକେଳି କର୍ମିତ ତରଫରୁ ଖୁବ୍ ସୁସଜ୍ଜିତ ଶୋଭାଯାତ୍ରା ଦିଗ୍ଗା ଛକରୁ ଆରମ୍ଭ ହୋଇ ଗାଉରକେଳି ମାର୍ଚ୍ଚେଟ ର ମୁଖ୍ୟମାର୍ଗ ଦେଇ ଉପର ନଗର ଛକ ହୋଇ ଆଇନଆଇ ଛକ ର ରତ୍ନନାଥପାଳା ଥାନା ନିକଟସ୍ଥ ନିଷ୍ଠୁଳ ଉତ୍କଳ ଖଣ୍ଡାୟତ ଷ୍ଟର୍ଟିଙ୍ଗ ମହାସଭା, ଗାଉରକେଳି ଗାଆଁ ନିକଟରେ ପହଞ୍ଚିଥିଲେ । ଶାଖାର ସଭାପତି ରାମନାଥ ଦିଗ୍ଗାଳ, ସାଧାରଣ

ସମ୍ପାଦକ ଗଞ୍ଜିତ ବିଶ୍ୱାଳ, ଉତ୍କଳ କୁମାର
ବିଶ୍ୱାଳଙ୍କ ନେତୃତ୍ୱରେ ମହାସଭାର ରାଜ୍ୟ
ସଭାପତି ପ୍ରସନ୍ନ ପାଠଶାଳା, ପୃଥ୍ୱୀ ଶକ୍ତିୟ
ମହାସଂଘର ସଭାପତି ପ୍ରଫେସର ଡ.
କିଶୋର ଦେବଦାସ ପୃଥ୍ୱୀପାଠ ମହାପାତ୍ର
ସିଂହ, ପ୍ରାଚ୍ଛନ୍ନ ବିଧାୟକ ପ୍ରଭାତ ପ୍ରସାଦପାତ୍ର,
ରାଉରକେଲା ବିଧାୟକ ସାରଦା ପ୍ରସାଦ
ନାୟକ, ହରିବର ରାଉତରାୟ, ଉପେନ୍ଦ୍ର
ନାୟକ, ଶଶିଧର ପାତ୍ର, ଶ୍ରୀଚରଣ ସାମଲ,
ରାଉରକେଲା ମାନସିଂହ, ସିଲ୍ଲୁ ଦାସଙ୍କ
ସମେତ ମହାସଭାର ବହୁ କର୍ମକର୍ତ୍ତା ସାମିଲ
ହୋଇଥିଲେ । ସେହିପରି ହିତାବୀରି,

ଖୋର୍ଦ୍ଧା, ଯାକ୍ଷାଗୋପାଳ,ଯାଜପୁର ତଥା ବିଜୁର ସ୍ଥାନରୁ ଆସିଥିବା ପାଲକ ଆଖିର ଦକର ସଦସ୍ୟମାନେ ସେମାନଙ୍କ କଳ କୌଶଳ ପ୍ରଦର୍ଶନ କରିଥିଲେ । ଏହି କଳାକାରମାନେ ଖଣ୍ଡାୟତ କ୍ଷତ୍ରିୟ ଭାଇମାନେ ବହୁ ସଂଖ୍ୟାରେ ଯୋଗଦେଇ ସଫଳ କରିବା ସହ ରାତ୍ରି ଭୋଜନରେ ଆୟାଯିତ ହୋଇଥିଲେ । ଉଭୟ କାର୍ଯ୍ୟକ୍ରମର ସଫଳତା ପାଇଁ ଜଣ୍ଡାଡ଼ ନଗର କମିଟିର ସାଧାରଣ ସଭାଙ୍କ ଶ୍ରୀ ପାତ୍ର, ଗଉଡ଼େର କମିଟିର ଶ୍ରୀ ବିଶ୍ଵାଳ ପାତ୍ରଙ୍କୁ ଧନ୍ୟବାଦ ସହ କୃତଜ୍ଞତା ଜ୍ଞାନ କରିଥିଲେ ।

କୂଆଁରମୁଣ୍ଡା, ୨୨୧୧୦: କୁକ୍ ସଦର ମହକୁମାରେ ଦୁର୍ଗାପୂଜା ପରେ ଯେଉଁ ଉତ୍ସବ ପାଇଁ ସେମାନେ କୂଆଁରମୁଣ୍ଡା ପେସିଂସ କରିଥା, ତାହା ଉପକୃତି ରାବଣ ଯେପରି ଉତ୍ସବ ବା ଦଶରାହା । ଏହି ଉତ୍ସବର ଆରମ୍ଭ ବିଜୟା ଦଶମୀ ଦିନ ସନ୍ଧ୍ୟାରେ କୂଆଁରମୁଣ୍ଡାର ମୁଖ୍ୟ ଗୃହୀଣରେ ପଳିଚି ହୁଏ । ରାବଣ ପୋଡ଼ି ଯେଉଁଠି ଅଧର୍ମ ଉପରେ ଧର୍ମର ବିଜୟ, ଅନ୍ୟାୟ ଉପରେ ନ୍ୟାୟର ବିଜୟର ପ୍ରତୀକ । ସମସ୍ତଙ୍କ ପୂରୁଷୋତ୍ତମ ଉତ୍ତରାଧିପତି ରାବଣକୁ ବଧ କରି ଏହି ଦିନ ସାମୁଦ୍ରିକ ଉତ୍ତରାଧିପତି ଭାବେ କବିହସ୍ତୁଳା ଏହି ରାବଣ ପୋଡ଼ି ପାଇଁ ବହୁ ଦିନ ପୂର୍ବରୁ ପ୍ରସ୍ତୁତି ଆରମ୍ଭ ହୋଇଥାଏ ।



କୃତୀରମୁଖ୍ୟ ସହର ସହିତ ପାଖ ଅଞ୍ଚଳକୁ ବହୁତ ଜନସାଧାରଣ ସେହି ପଡ଼ିଆରେ ଏକାଠି ହୋଇଥାନ୍ତି। ପ୍ରଥମେ ରାଜ୍ୟରାଜା ନୃତ୍ୟ ହୁଏ-ରାମ, କାଷ୍ଠକ, ହନୁମାନ ବେଶରେ କଳାକାରମାନେ ରାବଣ ବଧର ଅଭିନୟ କରନ୍ତି। ତା’ପରେ ଅଗ୍ନି ବ୍ୟୟୋଜନ କରାଯାଏ। ଯେତିକି ନିର୍ଦ୍ଧାରିତ, ବଣ ପୁଟେ, ହଜାର ହଜାର ଲୋକ ଏକ ସ୍ଥଳରେ ବିଚାର କରନ୍ତି ‘କନ୍ଦ ଶ୍ରୀ ରାମ’। ଏହି ଉତ୍ସବ ଆମକୁ ଶିଖାଏ ଆମ ଭିତରେ ଥିବା ରାବଣ ଦୃଢ଼ ଅହଙ୍କାର, ଲୋଭ, ଗ୍ରେହପ୍ରଭୃତି କୃତ୍ୟକୁ ଯେବା, ଏହି ଉତ୍ସବ କୃତୀରମୁଖ୍ୟର ଏକତା ଓ ଭାଇତାରିର ପ୍ରତୀକ

ଆରଜିଏରରେ ଜନ୍ମିତ ୩୧ ନବଜାତ କନ୍ୟାଙ୍କୁ ଉପହାର

ମା'ମାନଙ୍କୁ ମଶାରୀ, ଶିଶୁ ଯୋଷାକ ଓ ଶିଶୁ କିଟ୍ ପ୍ରଦାନ



ରାଉରକେଲା, ୨୨।୧୦: କନ୍ୟା ସତୀନଙ୍କ କନ୍ଦୁକୁ ସ୍ୱାଗତ କରିବା ଏବଂ ମା'ମାନଙ୍କୁ ସମ୍ମାନ ଜଣାଇବା ଉଦ୍ଦେଶ୍ୟରେ ବିପ୍ଳୁ ଫାଉଣ୍ଡେସନ, ରାଉରକେଲା ପକ୍ଷରୁ ଏକ ଅଭିନବ ପଦକ୍ଷେପ ନିଆଯାଇଛି ।

ନବବାର୍ତ୍ତା ଅବସରରେ ରାଉରକେଲା ସରକାରୀ ଡାକ୍ତରଖାନା (ଆରକିଏଚ୍)ରେ କନ୍ଦିତ ୩୧ ଜଣ ନବଜାତ କନ୍ୟାଙ୍କ ମା'ମାନଙ୍କୁ ମଣାରୀ, ରବର ମ୍ୟାଟ୍, ଦୁଇ

ମୁକର୍ତ୍ତ ଦହନ

ନିଜ ସମାଗମ

ସେଇ ଶିଶୁ ପୋଷାକ ଓ ଶିଶୁ ଯତ୍ନ କିଏ ପ୍ରଦାନ କରାଯାଇଛି ।
'ବେଟି ବରାଓ', ବେଟି ପଢ଼ାଓ' ଅଭିଯାନର ବର୍ତ୍ତା ପ୍ରସାର ସହ କନ୍ୟା ପ୍ରତିଯୋଗିତା ପ୍ରତି ସହକାରୀତ୍ବ କମିଶନାଟର ସୃଷ୍ଟି କରିବା ଏହି କାର୍ଯ୍ୟକ୍ରମର ମୁଖ୍ୟ ଉଦ୍ଦେଶ୍ୟ । ପ୍ରତ୍ୟେକ ଝିଅର ଜନ୍ମକୁ ଆନନ୍ଦର ସହ ଗ୍ରହଣ କରିବା, ତାକୁ ସମାନ ସମ୍ମାନ ଦେବା ଏବଂ ଶିକ୍ଷା ମାଧ୍ୟମରେ ସଶକ୍ତ କରିବାକୁ ଫାଉଣ୍ଡେସନ ପସନ୍ଦୁ । ଆହୁନ ଦିଆଯାଇଛି ।
ଏହି କାର୍ଯ୍ୟକ୍ରମରେ ବିପ୍ର ଫାଉଣ୍ଡେସନର ସଭାପତି ମୁକେଶ ମହର୍ଷି, ସଂସାଦକ ସୀତଳ ଶର୍ମା, କାଷ୍ଠାଧ୍ୟକ୍ଷ ମହେଶ ଶର୍ମାଙ୍କ ଦାନର ଅନ୍ୟ କାଷ୍ଠାଧ୍ୟକ୍ଷମାନେ ଉପସ୍ଥିତ ଥିଲେ । କାର୍ଯ୍ୟକ୍ରମକୁ ସମ୍ପାଦନ କରିବାରେ

ସହଯୋଗ କରିଥିବା ସମସ୍ତଙ୍କୁ
ପାଉଣ୍ଡେସନ୍, ପକ୍ଷରୁ କୃତଜ୍ଞତା ଜଣାଯାଇଛି।

AFFIDAVIT

I, SADAF PERWEEN, W/o,
Nasim Akhtar, residing At
Panposh, Jagannath Colony
Masjid Tayabah, Raurkela,
P.S. Raghunathpali, Dist.
Sundaragada, PIN-769 004,
Odisha declare by this affi-
davit SL. No. 262 dated
17.10.2026 sworn before the
Notary Public, Raurkela that
now onwards I shall be known
as **SADAF PARVEEN** for
all future purposes.

କୂଅୀମୁଣ୍ଡା, ୨୭୧୦ : ପାରିବାରିକ କଳହକୁ କେନ୍ଦ୍ର କରି ପୁରୁଣାକୁ ହରଷା କରିବା ଅଭିଯୋଗରେ କାକାଙ୍କୁ ପୁଲିସ୍ ଗିରଫ କରିଛି । ଏଭଳି ଘଟଣା ବାରିପଦାପୁର ଆନା ଅନ୍ତର୍ଗତ ଜଳଜଗିରୀ ପଞ୍ଚାୟତର ହାତୀ ଟୋଳିରେ ଘଟିଛି । ମୃତକ ଏହା କୁକୁରୁ (୪୦) ହୋଇଥିବା ବେଳେ ଅଭିଯୁକ୍ତ କାକା ଯାନିଆ କୁକୁରୁ (୨୦) ବୋଲି ଜଣାପଡ଼ିଛି ।

ସୁଦାମା ପାଠ୍ୟ ବିଦ୍ୟାଳୟ ପୁରୁଣା ଆଧିକାରୀ ଦିନେଶ କୁମାର ପଟ୍ଟାକ ପ୍ରଭୃତିଙ୍କୁ ପୁଲିସ୍



ଟିଏ ଘଟଣାସ୍ଥଳରେ ପହଞ୍ଚି ଅଭିଯୁକ୍ତଙ୍କୁ ଧରି
ଆନାକୁ ଆଣିଥିଲା। ପୁଲିସ୍ ମୃତବେଦନ
କେବଳ କି ବୀରମିତ୍ରପୁର ଡାକ୍ତରଖାନାକୁ
ପଠାଇଲା। ଘଟଣାର ଚକ୍ର ଥାପି
ସୁନ୍ଦରଗଡ଼କୁ ଏକ ବୈଜ୍ଞାନିକ ଦଳ ଆଣି
ରଥ୍ୟ ପ୍ରମାଣ ସଂଗ୍ରହ କରିଛି। ଏନେକ
ବୀରମିତ୍ରପୁର ଆନାରେ ମାମଲା ନଂ-
୪୭୪/୨୭ ଭଳି ହୋଇଛି। ଅଭିଯୁକ୍ତଙ୍କ
ଆନାରେ ରଖାଯାଇଥିବା ବେଳେ
ଆସନ୍ତାକାଲି ତାଙ୍କୁ କୋର୍ଟରେ ହାଜର
କରାଯିବ ବୋଲି ପୁଲିସ୍ ସ୍ତୁତର ସୂଚନା ମିଳିଛି।

ସେକ୍ଟର-୧୩ରେ ୫୫ ପ୍ରାଚୀର ରାବଣ, ୫୦ ପ୍ରାଚୀର କୁମ୍ଭକର୍ଣ୍ଣ ଦହନ

ଆତସବାଜିରେ ଝଲସିଲା ମେଲଣ ପଡ଼ିଆ, ହଜାର ହଜାର ଦଶର୍ଜଙ୍କ ସମାଗମ



ରାଉରକେଲା, ୨୨.୧.୦୯ : ଅଧୀନ ଉତ୍ତର ଓଡ଼ିଶାରେ, ଅସଦ୍‌ବ୍ୟୟ ଉତ୍ତରର ସେଠାଠୁ ଏହା ଅନ୍ୟାନ୍ୟ ଉତ୍ତରର ନ୍ୟାୟର କିସର ପ୍ରତୀକ ଭାବେ ରାଉରକେଲା। ସେକ୍ଟର-୧୩ ମେଲାଣି ପଡ଼ିଆର ଶ୍ରୀ ବନ୍ଦନା ପୂଜା କରିବା ପାଇଁ ଉତ୍ତର ଉତ୍ତର ବନ୍ଦନା ଉତ୍ତର, ବାବଣ ବନ୍ଦନ ଓ ପ୍ରଭୁ ଶ୍ରୀରାମଙ୍କ ବାଣୀକରିବେଳେ ଉତ୍ତର ଆୟୋଜିତ ହେଉଥିବା ଲକ୍ଷି । ୫୫ ପୁର ଉତ୍ତର ବାବଣ ଓ ୫୦ ପୁର ଉତ୍ତର ଲୁଗାବଣି ପ୍ରତିକୃତି ବନ୍ଦନ ହେଉଥିବା ଉତ୍ତର ଉତ୍ତର ଲୋକଙ୍କ ସମାଗମ ହୋଇଥିଲା ।

କାର୍ଯ୍ୟକ୍ରମରେ ରଘୁନାଥ କିଆଣ୍ଡା ତରଫର ଲକ୍ଷି ଯୋଜନା ବୋଟେ ଅଧ୍ୟାୟ ଦୂରୀକରଣ ଚିନ୍ତା ଓ ରାଉରକେଲା ପ୍ରାୟତଃ ସାବନା ପ୍ରସାଦ

ନାୟକଙ୍କ ପୁଷ୍ପ ଅଭିଯି ଭାବେ
 ସୋବଦେଇଥିଲେ। ସମ୍ମାନିତ ଅଭିଯି ଭାବେ
 ଯୁବକଙ୍କୁ କିଲ୍ଲାପାଳ ଡାକ୍ତର ଶୁକ୍ଳଙ୍କ
 ମହାପାତ୍ର, ପର୍ଯ୍ୟାୟକଳ ପୁଲିସ
 ଉପମହାନିରାକ୍ଷକ ବ୍ରିଟିଶ କମ୍ପାନ ରାୟ,
 ରାଉରକେଲା ଅତିରିକ୍ତ କିଲ୍ଲାପାଳ ତଥା
 ମହାନଗର ନିଗମ ଆୟୁକ୍ତ ବାବା ଦକ୍ଷଗୋପ,
 ରାଉରକେଲା ଆକାଶ ଆଧାରକ ନିତେଶ
 ଖୁଣ୍ଟାସୁନା ଏ ବନଖଣ୍ଡ ଅଧିକାରୀ ରବିକାନ୍ତ
 ମିଶ୍ର ମୋହେବଦେଇଥିଲେ। ପ୍ରାରମ୍ଭରେ
 ଅଭିଯିମାନେ ଦାପ ପ୍ରକୃତକରି କରିଥିବା ବେଳେ
 କମିଟି ପକ୍ଷରୁ ସେମାନଙ୍କୁ ପୁଷ୍ପଗ୍ରହ ଦେଇ
 ସମ୍ବର୍ଦ୍ଧିତ କରାଯାଇଥିଲା ।



ଅଦ୍ୱି ସଂଯୋଗ କରିବା ପରେ ଆତସବାଜିର କାର୍ଯ୍ୟକ୍ରମ ଆରମ୍ଭ ହୋଇଥିଲା । ରଙ୍ଗବେରଙ୍ଗର ଆଲୋକମାଳା ଓ ଆତସବାଜିରେ ମେଲଣଶେର ମଢ଼ିଆ ଝଲସି ଉଠିଥିଲା । ମଞ୍ଚରେ ପ୍ରଭୁ ଶ୍ରୀରାମ, ଲକ୍ଷ୍ମଣ, ହନୁମାନ, ସୁଗ୍ରୀବ ଓ ମାତା ସୀତାଙ୍କ ବାଲ୍ୟସ୍ମରୁପକ ଅତିଥିମାନେ ପୁଷ୍ପମାଳା ଅର୍ପଣ କରିବା ସହ ପ୍ରସାଦ ସେବନ କରାଇଥିଲେ । ଏହାପରେ ପ୍ରଭୁ ଶ୍ରୀରାମଙ୍କ ରାଜ୍ୟାଳିଷେକ

ଉତ୍ସବ ପାଳନ କରାଯାଇଥିଲା ।
ରାଉରକେଲାରେ ଦୀର୍ଘ ୬୦ ବର୍ଷରୁ ଅଧିକ
ସମୟ ଧରି ରାବଟା ଓ କୁଳିକଙ୍କୁ ଦହନ ପରୀପର
ଚାଲିଆସୁଥିବା କମିଟି ପକ୍ଷରୁ କୁହାଯାଇଛି । ଏହି
ଆନ୍ଦୋଳନ ସହରର ଦଶହରା ଉତ୍ସବର ଏକ
ପ୍ରମୁଖ ଆକର୍ଷଣ ପାଲଟିଛି ।
କାର୍ଯ୍ୟକ୍ରମରେ ଶ୍ରୀ ଦଶହରା ପୂଜା କମିଟିର
ସଂଯୋଜକ ସରେଶ୍ କେଜ୍ରିୱାଲ, ସଭାପତି

ରାହୁଲ ଅଗ୍ରୱାଲ, ସଂପାଦକ ପଦ୍ମନ ଖେମାନୀ
ଓ କୋଷାଧ୍ୟକ୍ଷ ଗୌରବ ସିଂଗଲଙ୍କ ସମେତ
କମିଟିର ଅନ୍ୟ ସଦସ୍ୟମାନେ ଉପସ୍ଥିତ ଥିଲେ ।
ପୁଲିସ ପ୍ରଶାସନ ପକ୍ଷରୁ ସୁରକ୍ଷା ଓ ଯାନବାହନ
ଚଳାଚଳ ନିୟନ୍ତ୍ରଣ ପାଇଁ ବ୍ୟବସ୍ଥା
କରାଯାଇଥିଲା । କାର୍ଯ୍ୟକ୍ରମ ସୁଚାରୁରୂପେ
ସଂପନ୍ନ ହୋଇଥିବାରୁ କମିଟି ପକ୍ଷରୁ ପୁଲିସ
ପ୍ରଶାସନଙ୍କ ଧନ୍ୟବାଦ ନିଆଯାଇଥିଲା ।

ମହୁମାଛି ପାଳନରୁ ଜୀବିକା ସମୃଦ୍ଧି: ବେଦାନ୍ତ ଆଲୁମିନିୟମର
'ବେଦାମୃତ' ଝାରସୁଗୁଡ଼ାର ଚାଷୀଙ୍କୁ ସଶକ୍ତ କରୁଛି

ଝାରସୁଗୁଡ଼ାବୈଜ୍ଞାନିକ ପଦ୍ଧତିରେ ମହୁମାଛି ପାଳନ ମାଧ୍ୟମରେ ଚାଷୀଙ୍କ ଆୟ ବୃଦ୍ଧି, କୃଷି ଉତ୍ପାଦକତାରେ ସୁଧାର ଏବଂ ସ୍ଥାୟୀ ଜୀବିକା ସୃଷ୍ଟି ଉପରେ ବେଦାନ୍ତ ଆଲୁମିନିୟମର ଗୁରୁତ୍ବ

ଭୁବନେଶ୍ୱର, ୨୨।୧୦: ଓଡ଼ିଶାର
ଧାରଣପୁରୀ ଜିଲ୍ଲା ଗ୍ରାମାଞ୍ଚଳ ଗାଁର ଗଣଜନସଂଖ୍ୟା
ଧାରଣ ଓ ପରିଚାଳନା ଗାନ୍ଧୀ ସହ ଏବେ
ମହୁମାଛି ଗ୍ରାମରୂପେ ଶବ୍ଦ ନୂଆ ଆୟର
ସମ୍ଭାବନା ସୃଷ୍ଟି କରିଛି । ଗାନ୍ଧୀ କ୍ଷୀରୋଦୟ
ପୋଲେଇ ପାଇଁ ମହୁମାଛି ଏବେ ଅତିରିକ୍ତ
ରୋଜଗାରର ଏକ ଗୁରୁତ୍ୱପୂର୍ଣ୍ଣ ମାଧ୍ୟମ
ପାଲଟିଛି । ନିଜର ୬ ଏକର ଜମିରେ ଗାନ୍ଧୀ
କୃଷିର ସହ ସେ ମହୁମାଛି ପାଳନରୁ ବାର୍ଷିକ
ପ୍ରାୟ ୧୫ ହଜାର ଟଙ୍କା ଆୟକରୁଛନ୍ତି ।
ପ୍ରଥମେ ମାତ୍ର ଗାଁ ମହୁମାଛି ପାଳନରୁ ଆରମ୍ଭ
କରିଥିବା ଏହି ଉଦ୍ୟମ ଏବେ ତାଙ୍କ ଘାଟ
ଜଣାଆ ପରିବାରର ଅର୍ଥିକ ସୁରକ୍ଷାକୁ ମଜବୁତ
କରିବାରେ ସହାୟକ ହୋଇଛି ।



ପଦକ୍ଷେପ ଗଣ୍ଡା ପରିବାରଗୁଡ଼ିକ ସ୍ଥାୟୀ ଆୟର
ସୁଯୋଗ ପ୍ରଦାନ କରୁଛି ।
କ୍ଷୀରୋଦ୍ଧ ପ୍ରଥମ ଗର୍ଭାବସ୍ଥାରେ ବାହା ଯାଇଥିବା
ମାତ୍ରା ଗା ମାସ ମଧ୍ୟରେ ପ୍ରାୟ ୨୩ କିଲୋଗ୍ରାମ
ମନୁଷ୍ୟ ଗ୍ରହଣ କରିଥାନ୍ତି । ପରିବର୍ତ୍ତନ ସମୟରେ
ପ୍ରାକୃତିକ ସଂଖ୍ୟା ବଢ଼ିବା ସହ ସେ ମନୁଷ୍ୟ
କିଲୋଗ୍ରାମ ବିକଳ କରିବା ମଧ୍ୟ ଆରମ୍ଭ
କରିଥାନ୍ତି । ଏହା ସହିତ, ପରାଜୀବୀମାନଙ୍କ
ଉଦ୍ଭବ ହେଉ ଗା ପରିବାରର ଉତ୍ପାଦନରେ
ପ୍ରାୟ ୩୦ ପ୍ରତିଶତ ବୃଦ୍ଧି ହୋଇଥିବା ଆକଳନ
କରାଯାଇଛି । ପରିବାର ଗାଗୁଡ଼ିକରେ ମଧ୍ୟ

ଏକାକି ପରିବର୍ତ୍ତନ ଦେଖିବାକୁ ମିଳୁଛି
ସାକେଲିଗାର ମଞ୍ଜରା ପ୍ରଧାନ 'ବେବାମୁନ'
ମାଧ୍ୟମରେ ଏକ ନୂଆ ଜୀବନର ସୁଯୋଗ
ପାଇଛନ୍ତି । ମାତ୍ର ଗୋଟିଏ ମହୁମାଛି ବାଙ୍କର
ଆଗର କରି ଏକ ଚାରିକର ଆଉ ଏକହର
କରିଛନ୍ତି । ଏହା ତାଙ୍କୁ ଅତିରିକ୍ତ ମଧ୍ୟ ସହଜ
ଆର୍ଥିକ ଆୟବିକାଶ ମଧ୍ୟ ପ୍ରଦାନ କରିଛି ।
ମଞ୍ଜରା କହିଛନ୍ତି, "ମହୁମାଛି ପାଳନ ଶିଖିବା
ମୋତେ ଏକ ନୂଆ ଜାଗା କରିବା ପାଇଁ
ଆହୁରଣ୍ଡାଏ ଦେଇଛି । ମୁଁ ମାତ୍ର ଗୋଟିଏ ବାଙ୍କର
ଆଉଁଷ କରିଥିଲି ଏବଂ ଏବେ ମହୁ ସହଜରେ

କରି ଆୟ କରିପାରୁଛି । ପରିବାରର ଆୟରେ ନିଜର ଅବଦାନ ରଖିପରିବା ମୋ ପାଇଁ ବଡ଼ ପ୍ରଭାବୀ ।” ବୃତ୍ତାନ୍ତୁ ଗାଁର ୬୭ ବର୍ଷୀୟ ଗଜକୁସାଳୀ ସହର ମଧ୍ୟ ନିଜର ପୂର୍ବରୁ ଥିବା ଜାତିବାଦୀ ପନ୍ଥାକୁ ପରିଣତ କରି ପାଳନ କରିବା ପାଇଁ ପ୍ରସ୍ତୁତ ହେବାକୁ ସେ ୫ ଲିଟର ମହୁ ଶୁଣ୍ଠି ଖାଇଥିଲେ । ସେହିପରି ସାଲେପାଲିର ପ୍ରତିମା ସୁନାମା ନିଜ ପରିବାରର ୫ ଏକଜ ପରିପରିବାରୀ ତାଙ୍କ ଜାତିର ମହୁ ପାଇଁ ଆରମ୍ଭ କରି ମାତ୍ର ୭ ମାସ ମଧ୍ୟରେ ୮ କିଲୋଗ୍ରାମ ମହୁ ସଂଗ୍ରହ କରିଛନ୍ତି ।

ଏହି ସ୍ୱପ୍ନବାସ୍ତବିକ ‘ବୋବାମ୍ବୁ’
 କାର୍ଯ୍ୟକ୍ରମର ବହୁପ୍ରସିଦ୍ଧ ସାମାଜିକ ପ୍ରଭାବକୁ
 ପ୍ରତିପାଦନ କରୁଛି । ଏହି ପ୍ରସିଦ୍ଧ ଅଧ୍ୟାପକ
 ୨୦୧୬ ଗାଁର ୫୨୭ ଜଣ ଗାଆଁ ବୈଜ୍ଞାନିକ
 ପଦ୍ଧତିରେ ମହୁମାଛି ପାଳନ ଅରମ୍ଭକରିଛନ୍ତି ।
 ଆଗାମୀ ଦିନରେ ଏହି ‘ସଂଖ୍ୟାକୁ ୧,୫୦୦’
 ଜଣ ମହୁମାଛି ପାଳକଙ୍କ ପର୍ଯ୍ୟନ୍ତ ବୃଦ୍ଧି କରିବ
 ଲକ୍ଷ୍ୟ ରହିଛି । ଗତ ବର୍ଷ ପଥ୍ୟରେ ଏହି
 କାର୍ଯ୍ୟକ୍ରମରେ ସାମିଲ ଗାଆଁମାନେ ମିଳିତ
 ଭାବେ ୨,୦୦୦ ମିଟରରୁ ଅଧିକ ଗଛମାନଙ୍କର
 ମହୁ ବାଗୁଛ କରାଇଥିଲେ ।
 ମହୁ ଉତ୍ପାଦନରୁ ବଢ଼ିଆ ପର୍ଯ୍ୟନ୍ତ ସମଗ୍ର
 ପ୍ରକ୍ରିୟାକୁ ଅଧିକ ସୁସ୍ଥ କରିବା ପାଇଁ
 ‘ବୋବାମ୍ବୁ’ ପକ୍ଷରୁ କୋଲୋନିଆଲରେ
 ଅଧୁନିକ ମହୁ ପ୍ରଯୁଗିକରଣ କେନ୍ଦ୍ର ସ୍ଥାପନ

କରାଯାଇଛି । ଏଠାରେ ମହୁ ନିଷ୍ପାଦନ, ପ୍ରକ୍ରିୟାକରଣ ଓ ପ୍ୟାକେଜିଂର ସୁବିଧା ରହିଛି । ଏହି କେନ୍ଦ୍ର ଗ୍ରାମୀଣ ଉତ୍ପାଦକମାନଙ୍କୁ ଗୁଣବତ୍ତା ମାନକ ସ୍ୱରୂପ କରାଇ, ଉତ୍ପାଦନ ମୁଣ୍ଡାଧିକୃତି କରିବା ଏବଂ ଅଧିକ ମୂଲ୍ୟ ମିଳୁଥିବା ବ୍ୟବହାରର ପଛପଟରେ ସାମ୍ୟତା କରିବ ବୈଜ୍ଞାନିକ ପଦ୍ଧତି, ଚାଷୀଙ୍କ ସାମୁହିକ ସହଯୋଗିତା, ପ୍ରକ୍ରିୟାକରଣ ବିଭିନ୍ନତା ଓ କଳାର ସଂଯୋଗକୁ ଧ୍ୟାନ କରି ‘ବେଦାମୃତ’ ଗ୍ରାମୀଣ ଜୀବିକାର ଏକ ‘ସଂପ୍ରାପ୍ତାଣଣଯୋଗ୍ୟ ମତେଜ୍ଜ ବିକରିତ କରୁଛି । ଏହା କେବଳ ଚାଷୀଙ୍କ ଆୟ ବୃଦ୍ଧିରେ ସାହିତ ନୁହେଁ; ପରାଗସମ୍ପର୍କ ମାଧ୍ୟମରେ ଜାତିକ ବିକସିତର ସୁରକ୍ଷା ଏବଂ ଉପଜାତ କୃଷି ସମ୍ବଳର ଉତ୍ତମ ବ୍ୟବହାରକୁ ମଧ୍ୟ ପ୍ରୋତ୍ସାହିତ କରୁଛି ।

ସାରେଙ୍ଗ, ମଞ୍ଜରୀ, ରାଜକୁମାରୀ ଓ ପ୍ରତିମାଙ୍କ ପ୍ରାଣି ଗୋଟିଏ ଗୋଷ୍ଠୀର ବାକି ବାକି କେବଳ ମହୁ ଉତ୍ପାଦନର ମାଧ୍ୟମ ନୁହେଁ; ଏହା ନୂଆ ସମ୍ଭାବନା ଅନୁଷ୍ଠାନ କରିବାର ଉତ୍ସାହିକ୍ଷା ଏବଂ ଏକ ସୁରକ୍ଷିତ ଭବିଷ୍ୟତ ମାନ୍ୟତା ଦେଉଥିବା ‘ବେଦାମୃତ’ ଗ୍ରାମୀଣରେ ବେଦାତ୍ମ ଆଲୁମିନିୟମ ଗୋଷ୍ଠୀଭିତ୍ତିକ ଜୀବିକା ପଦ୍ଧତିରୁ ନିର୍ମିତ ଗ୍ରାମୀଣ ଅର୍ଥନୀତିକୁ ସ୍ୱତନ୍ତ୍ର କରିବା ସହ ଅଧିକ ସ୍ଥାୟୀ କୃଷି ସମ୍ପଦକୁ ଗଠନକରି ସମାଜିକ ହୋଇପାରେ, ତାହାର ଉତ୍ପାଦନର ଉପସ୍ଥାପନ କରୁଛି ।

**ଖଡ଼ଗପୁର ମଣ୍ଡଳରେ ବିଜ୍ଞାପନ
ହକି ପାଇଁ ଜ-ନିଆମ ସୂଚନା**

ଇ-ନିଲାମ ପ୍ରଦାନ ଥାଏ:- ଏରିସିଟି-ବେସିଟି-୨୦୨୬-୧୦ ବାର୍ଷିକ: ୧୭.୧୦.୨୦୨୬

ବର୍ଷିକ ମତ୍ସ୍ୟ ବାର୍ଷିକ୍ୟ ପ୍ରଦାନ, ଖଡ଼ଗପୁର ମତ୍ସ୍ୟ, ଦଶିଶ ପୂର୍ବ କୋଳପଥ ରାଷ୍ଟ୍ରପତି, ଭାରତୀୟ
ଅଫସ ପାଇଁ ଏ ପକ୍ଷରୁ ନିମ୍ନୋକ୍ତ ପରିସରପରିସ୍ଥିତିକୁ ପାଇଁ ଇ-ନିଲାମ ଆମନ୍ତ୍ରଣ କରୁଛି- **ନିଲାମ
ବାର୍ଷିକ: ୦୨.୧୧.୨୦୨୬ ଓ. ୧୧.୦୦ରୁ ୧୧.୩୦ । ନିଲାମ ବାଟାଲନ ନଂ:- ଏରିସିଟି-
ବେସିଟି-୨୬-୧୦ । ଟ୍ରୋର୍ ନଂ. ୨୦୮୭୧/୨୦୮୭୨ (ହାଡ଼ିତା-ଭାରତକୋଳ-ହାଡ଼ିତା) ବନ୍ଦେ**
ଭାରତ ଏକ୍ସପ୍ରେସ୍‌ର ମତ୍ସ୍ୟ ୧୬ ଅକ୍ଟୋବର ବାଉଖାନାପୁର ଜଗାଯାଇଥିବା ୩୨ଟି ୩୯” ଏକ୍ସଟ୍ରା ଷ୍ଟିଲ୍
କୃଷିପାଦରେ ବାର୍ଷିକିକ ବିକ୍ଷାପନର ପ୍ରଦର୍ଶନ, ଯାହା <https://www.ireps.gov.in/>
ବେସିଟାଲରେ ଅଧିପତ୍ତି ହୋଇଛି। ଉଲ୍ଲେଖ ପକ୍ଷ ଏବଂ ତିକାବାନାମରେ ଏହି ଚୟନକୁ ଧ୍ୟାନରେ
ରଖନ୍ତୁ ଏବଂ ଇ-ନିଲାମ ପ୍ରଦାନ ବିଷୟରେ ସବିଶେଷ ଏବଂ ସାହଜିତ ପ୍ରଦାନ ନିମନ୍ତେ ଉପରିଲିଖିତ
ଡିପ୍ଟରମାନ୍‌ଙ୍କର ଅନୁଶୀଳନ କରନ୍ତୁ। କୌଣସି ବିକ୍ଷାପ/ଖର୍ଚ୍ଚାକରଣ ପାଇଁ, ଯୋଗାଯୋଗ
ନିମ୍ନୋକ୍ତକାରୀଙ୍କ କାର୍ଯ୍ୟାଳୟ ସହ ଯୋଗାଯୋଗ କରନ୍ତୁ।

(PR-୧୨୨୨) ବର୍ଷିକ ମତ୍ସ୍ୟ ବାର୍ଷିକ୍ୟ ପ୍ରଦାନ, ଖଡ଼ଗପୁର

[illegible]